

[Shri Guru Das Das Gupta]

eight to ten banks in the country and they should be allowed to work in a specific area identified for them.

Parliamentary control over the banks must be restored and the secrecy clause must be given a go-by.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is one o'clock and time for the Prime Minister to make a statement.

SHRI GURUDAS DAS GUPTA: I can continue after that.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You please conclude.

SHRI GURUDAS DAS GUPTA: I have some more points.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): But your time is over.

SHRI GURUDAS DAS GUPTA: Sir, I beg of you, don't encroach upon me in this way. Please, it is very important. I will continue for some minutes after the PM's statement. Let the Prime Minister make his statement. There is no problem.

डा० अबरार अहमद खान : उप-सभाध्यक्ष महोदय, माननीय प्रधानमंत्री से मैं जानना चाहता हूँ कि उनके एक मंत्री शरद यादव ने देश को विभाजित करने वाला जो वक्तव्य दिया है, इसके संबंध में आपकी क्या प्रतिक्रिया है ? शरद यादव ने जो वक्तव्य दिया है उससे देश के अंदर एक तिविल बार की स्थिति पदा हो गई है... (व्यवधान)... शरद यादव ने जो वक्तव्य दिया है उस पर आपकी क्या प्रतिक्रिया है ? ... (व्यवधान) ...

[उपसभापति पीठासीन हुईं]

उपसभापति : क्या बात हो गई ? what is it?

डा० अबरार अहमद खान : जो शरद यादव ने वक्तव्य दिया है...

उपसभापति : अभी प्राइम मिनिस्टर का वक्तव्य हो रहा है। आप सवाल पूछ लेना।... (व्यवधान)... आप सवाल पूछ लीजिये। प्राइम मिनिस्टर का वक्तव्य तो होने दीजिए।... (व्यवधान)... आप यह सवाल में पुछिये। आप बैठ जाइये।... (व्यवधान)... बैठिये... प्लीज... आप बोलिये।

## STATEMENT BY PRIME MINISTER

### Regarding Measures for Promotion of Employment for the Youth in addition to Reservation for Socially and Educationally Backward Classes

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): Madam, on 7th August, 1990. I announced in this House the decision taken by my Government to implement the Mandal Commission's Report.

2. As the House is aware, the Mandal Commission submitted its report on 31st December, 1980 to the President. Thereafter, this has been discussed a number of times in both the Houses and there was substantial support and forceful demands for the implementation of the Mandal Commission's Report. The National Front had declared in its manifesto that it will implement the Mandal Commission's report at the earliest and during the elections it had made a solemn commitment to the people to implement it within a year of its coming to office.

3. When this Government took office, the President stated in his address that the Government is committed to the implementation of the Mandal Commission's report. In both the Houses, there was persistent demand from a large section of the Members for its implementation. In the last Session I had assured in the Rajya Sabha that the Government will take its decision expeditiously.

4. This Government has taken a number of decisions to render justice to Scheduled Castes, Scheduled Tribes, Women, Minorities, Labourers and Other Weaker Sections. The decision of the Government on the Mandal Commission Report, in accordance with its prior commitment to render justice to the Socially and Educationally Backward Classes who constitute 52 per cent of our population, is part of these measures in this "Year of Social Justice", Baba Saheb Dr. B. R. Ambedkar Centenary Year.

5. In extending reservation to them, the intention of the Government is to give them social justice and a share in the governance and shaping of the country in fulfilment of our Constitutional obligations. As Members are aware, a number of States have already provided reservation for the Backward Classes in their services. This Government's decision on the Mandal Commission's recommendations is in respect of service under the Government of India and the Public Sector Undertakings.

6. The Mandal Commission's Report is only with regard to Socially and Educationally Backward Classes. Introduction of economic criteria into it will dilute its purpose. So, the Government wants to make it clear that it is not possible to make any dilution of the 27 per cent reservation for the Socially and Educationally Backward Classes and 22.5 per cent for Scheduled Castes and Scheduled Tribes.

7. At the same time, the Government is equally concerned about the future of our Youth in general. In the Rajya Sabha, there was a suggestion from the Members to provide reservation for the poor over and above the reservation for the Socially and Educationally Backward Classes, and I had said that we would sympathetically consider some reservation for the poor, irrespective of social groups. This was reiterated by the Finance Minister, Prof. Madhu Dandavateji in his intervention in the Lok Sabha. We propose to provide an additional reservation of 5 per cent to 10 per cent for the poor, irrespective

of social groups, entirely on the basis of appropriate economic criteria, after taking the sense of this august House.

8. It was another solemn commitment of the National Front to enshrine the Right to Work as a Fundamental Right in the Constitution. The Government intends, after interacting with political parties, to introduce in this session a Constitutional Amendment Bill to make the Right to Work a Fundamental Right within the available resources and seeks the cooperation of all parties in passing it, after due deliberations.

9. Arising from our concern for our Youth is our decision to make employment the central thrust of the Eighth Plan. The Approach Paper to the VIII Plan has spelt out the Central task of the Plan as expanding of opportunities for productive employment at a rapid rate. The Plan target has been fixed in terms of annual rate of increase in employment and has been fixed at 3 per cent increase per annum over the next decade. It is through vastly and rapidly expanding employment opportunities, particularly professional and commercial self-employment, and through all-round productive employment-oriented growth of the economy that the problem of unemployment of the educated as well as of the poor can really be resolved.

10. Here it will not be out of place to mention that the Government intends to establish a National Youth Council to ensure the involvement of the Youth in the building of the Nation and to focus on the problems of the Youth. In the light of this Government's concern for the employment prospects and the future of our educated Youth in general, on 15th August, 1990, I announced our decision to increase the flow of resources for various programmes of youth from Rs. 20 crores to Rs. 265 crores, mainly for self-employment, higher studies, and for involvement of youth in literacy programmes. This was done in the light of the fact that Government jobs alone cannot solve the unemployment problem and other avenues of gainful employment have to be enhanced.

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11. Appreciating these facts in true perspective, I trust that all sections of the country, and Hon'ble Members of Parliament will fully co-operate with us in the fulfilment of our social and Constitutional obligations and in our march towards social justice.

THE DEPUTY CHAIRMAN: Now, I have a number of names for clarifications.

SHRIMATI RENUKA CHOWDHURY: I think the subject is very I want to make a suggestion. If the House agrees and the Prime Minister agrees, let us have a full discussion on this. (Interruptions)

THE DEPUTY CHAIRMAN: Let me hear it. At one time three people speak. Let me allow her.

SHRIMATI RENUKA CHOWDHURY: I think the subject is very important. Keeping in view its importance we cannot benefit if only a few Members have clarifications within the limited time. So, if the Prime Minister and the House agree, we should have a full discussion on it. (Interruptions)

THE DEPUTY CHAIRMAN: Let the Leader of the House say, because it is the Government which has to react to it.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, I agree with the suggestion made by my colleague. (Interruptions)

THE DEPUTY CHAIRMAN: Let him react to her. Then he will react to you and then he will react to the Chair. So, let him react first. (Interruptions)

श्री शमीम हाशमी (बिहार) : डिप्टी चेयरमैन साहिब, एक बात प्रधान मंत्री जी से पूछनी है ... (व्यवधान) मैं बहस नहीं करने जा रहा हूँ, हमें एक चीज पूछनी है ... (व्यवधान)

डा. अब्दुल अहमद खान (राजस्थान): प्रधान मंत्री जी मेरी बात का जवाब दें ... (व्यवधान)

उपसभापति : वे खड़े हैं। वे जवाब दे रहे हैं। एक लेडी मेम्बर ने बोला है। आप उनकी बात तो सुन लें। जवाब तो देने दीजिए। ... (व्यवधान) मैं आपको एलाउ करूँगी, एक मिनट आप बैठिए।

श्री शमीम हाशमी : अपने रिएक्शन के पहले मेरी बात सुन लें।

उपसभापति : वह डिस्कशन हो, फुल फ्लेज्ड हो, सरकार तैयार हो ... (व्यवधान) अभी सवाल दूसरा है ... (व्यवधान)

SHRI M. S. GURUPADASWAMY: A suggestion has been made by my colleague here that this subject may be discussed and the clarifications may be avoided. (Interruptions)

THE DEPUTY CHAIRMAN: Mrs. Jayanthi Natarajan, it is her suggestion. It is not yours. .... (Interruptions) ....

डा० अब्दुल अहमद खान : महोदया, मैं कहना चाहता हूँ ... (व्यवधान)

THE DEPUTY CHAIRMAN: She has a right to make her suggestion. Sit down.

SHRIMATI RENUKA CHOWDHURY: Everybody can speak.

उपसभापति : आप समझने नहीं हैं। वह अपनी बात कह रहे हैं, आप अपनी बात कहिए।  
Let him say what he wants.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, what about me?

THE DEPUTY CHAIRMAN: He is responding to her suggestion, not to you. He did not mention your name. Have some patience. I will allow you to speak.

**SHRI M. S. GURUPADASWAMY:** I am making a suggestion to the House. She has made a good suggestion. We have agreed for a debate on National Security Council also and I thought the House wants a debate and I do not want to prevent the debate. It is an important document. Therefore, I thought the House would agree with me if I concede that there should be a debate, I suggest, Madam, for your consideration, let there be a debate and let there be no clarifications at this stage....(Interruptions)....

**SHRIMATI JAYANTHI NATARAJAN:** Madam, ...

**डा० अब्दुल अहमद खान :** यह सुझाव आया था ।... (व्यवधान) याद दिलाया था । सदन के नेता ने भी कहा था... (व्यवधान)...

**THE DEPUTY CHAIRMAN:** Anybody who wants to speak on behalf of your party?

**SHRI SANGH PRIYA GAUTAM** (Uttar Pradesh): Let the Leader of the Opposition speak... (Interruptions)... This is not the way.

**SHRI N. K. P. SALVE** (Maharashtra): Everyone is entitled to ask for clarifications. ... (Interruptions) ...

**THE DEPUTY CHAIRMAN:** Mr. Salve, that is wrong. ....(Interruptions)... I cannot hear three voices together.

**डा० अब्दुल अहमद खान :** आपकी खलिग है कि जब क्लरिफिकेशन के लिए नाम दे दिया जाए, तो क्लरिफिकेशन कैमल नहीं किये जा सकते ।

**THE DEPUTY CHAIRMAN:** Mr. Abrar Ahmed, my ruling was not that. Please sit down. Don't quote me wrongly. If I remember correctly I said Mr. Sukomal Sen was half way through asking his clarifications and I

asked him to finish his clarifications. If you want you can see the record. I remember what I said in this House. I don't forget. इस मामले पर अगर आपको बहस नहीं करनी है, अभी पूछना है या बहस करनी है, Let the House decide. I have no objection.

**SHRI JAGESH DESAI** (Maharashtra): Madam, I would like to ... (Interruptions)...

**THE DEPUTY CHAIRMAN:** I will allow Mr. Shiv Shanker to speak.

**श्री राम नरेश यादव** (उत्तर प्रदेश) : मुझे एक मिनट का टाईम दिया जाए ... (व्यवधान)

**श्री शमीम हाशमी :** हमें दो मिनट टाईम दिया जाए । हमने मंडल कमिशन ... (व्यवधान) लाठियां चलाई हैं और गिर गये हैं ।... (व्यवधान) १८ सालों मर्तबा हमने लाठियां खाई हैं ।... (व्यवधान)

**THE DEPUTY CHAIRMAN:** The Leader of the Opposition is on his legs. जरा शांति से इनकी बात सुन लीजिए

**THE LEADER OF THE OPPOSITION** (SHRI P. SHIV SHANKER): Madam, the proposal that has fallen from the Leader of the House about the debate is unexceptionable. But Members of the House have been often insisting that we should have clarifications. In fact, I suggested that there should be a debate and no clarifications on the other day. But I regret to say that it was sought to be said "You cannot rob the right of the Members to seek the clarifications". It was said that it is such a valuable right that we will have the clarifications and the debate. Now it is very difficult for me to stand up and say

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that merely we will agree for a debate and not for the clarifications. This makes my position highly embarrassing. I must say that the other day I had a very bad retort from the other side.

SHRI DIGVIJAY SINGH (Bihar): It was Mr. A. G. Kulkarni from your side who suggested this and not anybody from our side.

SHRI P. SHIV SHANKER: I would like to repeat ... (Interruptions).

SHRI VIREN J. SHAH (Maharashtra): Sometimes, the other side happens to be this side, which is the other side for the Leader of the Opposition.

डा० अबरार अहमद खान : उपसभापति महोदया, ... (व्यवधान) जब चाहें बदल लें। ... (व्यवधान)

THE DEPUTY CHAIRMAN: No cross-talk.

SHRI P. SHIV SHANKER: Therefore, what has been said the other day, let us keep that in mind. It has been said that we would like to seek clarifications and we cannot deprive ourselves of that valuable right of seeking clarifications. If this be the position that has been established, let there be clarifications and the debate if they would like to have we would not like to ... (Interruptions).

SHRIMATI JAYANTHI NATA-RAJAN: Madam, let me say something. (Interruptions).

THE DEPUTY CHAIRMAN: I will allow you. He is the Leader of the House. He is on his legs. I have to listen to him. Just a minute. (Interruptions). I will allow you. I never said, no.

श्री शमीम हाशमी : महोदया, ... (व्यवधान)

उपसभापति : अभी तो सिलसिला यही तय नहीं हुआ शमीम हाशमी साहब कि क्वेश्चन पूछे जा रहे हैं कि डिस्कशन हो रही है।

यह पहले तय हो जाए तो फिर मैं आपको बुला सकती हूँ। अभी आप बैठिए। I am telling him. Somebody behind you is also asking.

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman, I admire the ability of my friend, Shiv Shankerji, for his competence to argue his case. He is a lawyer and he can argue well, under any circumstances, on any case. I concede that. (Interruptions).

श्री संघ प्रिय गौतम : इनके मैबर इनके काबू में नहीं हैं इसलिए कह रहे हैं... (व्यवधान)

उपसभापति : गौतम साहब, क्या बैठिए।

SHRI M. S. GURUPADASWAMY: I am not taking shelter under any technicality. Let me make it very clear. I am not also objecting to the debate. What I say is this, knowing fully well, all of you know it, clarification in this House has been a debate all along. My friend says, it is a mini debate. He does not know, it is a major debate many times. (Interruptions).

THE DEPUTY CHAIRMAN: I will allow you.

SHRI M. S. GURUPADASWAMY: Yes, yes, he knows it. (Interruptions).

THE DEPUTY CHAIRMAN: I can not allow you when he is on his legs. You are a sensible Member of Parliament and understand well that one persons can speak at a time. (Interruptions).

SHRI M. S. GURUPADASWAMY: My purpose, Madam, is not to have... (Interruptions) My purpose, Madam, is not to have debate in the name of clarifications. Let there be a purposeful, meaningful and pointed debate on this issue. It is very important. There-

fore, let us have a debate on this issue. Let us not have a debate and clarifications both. *(Interruptions)*

**THE DEPUTY CHAIRMAN:** You can raise your objections later on. Let him finish first. Shrimati Jayanthi Natarajan. Mr. Desai, I asked Shrimati Jayanthi Natarajan.

**SHRIMATI JAYANTHI NATARAJAN:** I want to make a request to the hon. Prime Minister because he is here. This is what I have been trying to say from the beginning. All of us wanted a debate. That is entirely a different issue. Now the clarifications are very important because we have already raised it in the afternoon at 12 o'clock only because the Prime Minister will reply to the clarifications and we want to know his stand. ...*(Interruptions)*. There might be another Minister. *(Interruptions)*. The reason why I am saying this is because even at 12 o'clock, we raised this issue that Mr. Sharad Yadav has made a provocative statement and there are certain clarifications that we want to seek from the Prime Minister which is not possible in the debate. This is the reason why we want the clarifications now. If the Prime Minister does not want to reply to them—I do not know why they are adopting a round-about way ...*(Interruptions)*

**SHRIMATI RENUKA CHOWDHURY:** I don't think there is anything roundabout. *(Interruptions)*. What I am saying is ....*(Interruptions)*.

**SHRI JAGESH DESAI:** Madam, have you allowed her?

**THE DEPUTY CHAIRMAN:** I will allow. पहले यह तो डिनाइड हो जाए कि डिस्कशन हो रही है या कनैफिकेशन हो रहे हैं। अभी तो वही मसला तय नहीं हुआ है।

If the House so agrees to have clarifications, we will go ahead with that. The Leader of the House, the Parliamentary Affairs Minister and the Business Advisory Committee will decide.

**SHRI DIPEN GHOSH** (West Bengal): Even after seeking clarifications ....*(Interruptions)*.

**THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS** (SHRI P. UPENDRA): Let the BAC decide about a discussion. Now they can ask clarifications. *(Interruptions)*

**THE DEPUTY CHAIRMAN:** Yes, you speak. I will ask them to sit down. Let them finish their say. Then I will ask them to sit down *(Interruptions)*. I will allow them.

**SHRI DIPEN GHOSH:** When a statement is made on the floor of the House, certain questions arise in the minds of Members and they seek clarifications. The replies of the Minister or the Prime Minister may satisfy or may not satisfy the questioners. Yet, there can be an opportunity. We can get an opportunity of having a full-fledged debate thereafter also. They cannot be a substitute of each other. You cannot say 'either clarification or debate'. This is a serious matter.

**THE DEPUTY CHAIRMAN:** O.K. I have followed. I have understood what you mean.

**SHRI P. UPENDRA:** Let the BAC decide about the discussion. Now let us go ahead with the clarifications.

**THE DEPUTY CHAIRMAN:** I am going ahead with the clarifications. *(Interruption)*. Yes, Mr. Jagesh Desai. I am allowing the clarifications now. Do you want to say something else?

**SHRI JAGESH DESAI:** My point is, there is a difference between a debate and a clarification. In a clarifi-

cation, a Member gives his name and he is called. He is given a chance. (Interruptions). Members' right cannot be taken away.

**THE DEPUTY CHAIRMAN:** I am giving the chance, Mr. Kulkarni.

**SHRI MAKHAN LAL FOTEDAR** (Uttar Pradesh): Madam, may I be permitted to say this, for a minute?

**THE DEPUTY CHAIRMAN:** Is that part of a clarification?

**SHRI MAKHAN LAL FOTEDAR:** This is part of the matter under discussion. Whether a debate should be there or a clarification should be there, I seek your indulgence.

**THE DEPUTY CHAIRMAN:** Yes.

**SHRI MAKHAN LAL FOTEDAR:** A point has been raised whether there should be a debate. The matter about Mandal Commission has national importance. We agree with this. On such a matter, the House should have a debate, dialogue and everything. But for that, a separate date can be fixed. But this is a right of the Members. (Interruptions). I would like that clarifications should be sought and if the Government wants to discuss, it can discuss it.

**SHRI P. SHIV SHANKER:** Madam Deputy Chairman, I am slightly exercised and I would appeal to the Leader of the House and other leaders of the different parties to consider it. The hon. Prime Minister has made this statement. This whole document perceives of an action *in futuro*. The hon. Prime Minister, after taking a decision whether it is going to be 5 per cent, 10 per cent or 7 per cent, or whether it is, will have to again come before this House to make a statement. The entire document is what the Government is perceiving

today for future. If hon. Members decide that we must have ten times the debate, I am prepared for it. But we must sometimes sit and discuss what attitude we should adopt for different documents of different natures. I do not see any necessary for a debate on this document because the Prime Minister will again come here on the basis of the decisions which he might take and again we will ask clarifications and again there will be a debate. If it is the intention of all of us that we must go on with this type of debates, debates, debates, let us go on. There is no end. We are prepared for it. (Interruptions). Sometimes we should decide.

**THE DEPUTY CHAIRMAN:** I get the sense of the House that Members want clarifications. **Shri A. G. Kulkarni.** आपका नाम मैं बुलाऊँगी।

**श्री शमीम हाशमी :** महोदया, प्रधान मंत्री चले जाएंगे।

**उपसभापति :** कैसे जाएंगे ? जवाब देकर जाएंगे।

**प्रो. मधु दंडवते :** नहीं जाएंगे। अभी तो पांच साल तक हैं।

**उपसभापति :** मैं आपको बुलाऊँगी, जैसे नाम लिखे हैं, वैसे ही बुलाऊँगी। बीच-बीच में से नहीं बुला सकता। बोलिए, कुलकर्णी साहब।

**SHRI A. G. KULKARNI** (Maharashtra): Madam, before seeking clarifications, at the outset, I am totally in support of the Government accepting the Mandal Commission Report and doing justice to the backward communities. For thousands of years the backward communities, the OBCs, are subjected to tyranny, social embarrassment and social injustice in every respect. I remember when Dr. Ambedkar visited Sangli to plead some case, there were certain people who ap-

proached him and told him: "You are a leader of great stature and you are pleading a case which is in our heart because the socialist thinking requires that the backward communities should be given justice which was denied to them for the last 40 or 45 years" I also remember that I had an occasion to meet Dr. S. M. Joshi, a little before his death, and I was discussing with him about the Mandal Commission Report. He told me in Marathi—I can only translate what he said in Marathi: "We have done injustice to the backward communities for thousand years. It is a sin and we must pay for it.".. (Interruptions).. Madam, why I am more interested in this is, as soon as this announcement was made, various newspapers, various editors started a campaign as if some sin has been done and these backward classes are being given some undue benefit some concessions, which will stop what you call it the intellectual class of people from getting education and opportunity. What I want to say is that since we got this freedom and we started ruling this country, if only what Dr. Lohia had commended had been accepted, these problems would not have arisen. He had, at the outset, said that all the preliminary and primary education should be in Municipal schools or Government schools, not elite schools like St. Xavier School or whatever schools where children of middle class are getting education. Madam, if the primary education had been started in a modest manner, this type of a caste conflict would not have really been accelerated. As regards my questions for clarifications, I want to ask two questions. The Prime Minister has announced a reservation between 5 per cent and 10 per cent for economically backward classes. He must know, you know and I know, in my own town, there are widows, Brahmin widows, Maratha widows who because of the community structure cannot work as *jharuwalli*, they cannot work as a sweeper because their community does not like it. They cannot survive because now in the new structure of the society the son does not bother about his mother. Where is she to go? So in determining backwardness, in addition to economic backwardness, social backwardness also should be taken into ac-

count and I suggest it should not only be "economically backward", it should be "economically and socially backward" so that this kind of difficulties can be taken care of. My last point it—some of my friends here were saying—I am not at all worried that the services may be disturbed, this may be disturbed or that may be disturbed, some military personnel may be disturbed; nothing of the sort. When you take a measure which is far-reaching, which disturbs the balance and when somebody tries to justify the existence of the socially backward people, this is going to happen. Unless we take the risk and take the risk for the betterment of the society, after fifty years this country will not be strong. So this measure is in the best interests of the country and it is for the betterment of the society.

THE DEPUTY CHAIRMAN: Now it is 1.30. Should we adjourn the House for lunch and continue the clarifications after lunch?

SOME HON. MEMBERS: After lunch.

PROF. MADHU DANDAVATE: Madam, is the debate shorter or are the clarifications shorter? I want this clarification.

THE DEPUTY CHAIRMAN: It depends on the Chair. If the House so agrees, we can have lunch and...

SHRI GURUDAS DAS GUPTA: Madam, the subject is one which calls for seriousness in consideration. The House should decide to sit through lunch and seek clarifications.

SOME HON. MEMBERS: No after lunch.

THE DEPUTY CHAIRMAN: If the House agrees to have lunch, it is okay with me. We can adjourn for lunch now and have clarifications and the calling-attention after that.

Now we adjourn for lunch for one hour.

The House then adjourned for lunch at thirty-two minutes past one of the clock.



The House reassembled after lunch at thirty-three minutes past two of the clock, The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Now, clarifications. Yes, Mr. Mathur.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : महोदया, सवप्रथम तो मैं यह बात कह दूँ कि मेरा दल आरक्षण के पक्ष में है, विरोध में नहीं। इस पृष्ठभूमि में मैं दो-चार प्रश्न प्रधान मंत्री जी से करना चाहूँगा। उन्होंने कहा है कि मंडल कमीशन रिपोर्ट Introducing economic criteria will dilute its purpose. वह डायलूट कैसे होगा? पासवान जी क्षमा कर दें, पासवान जी हों, शिवशंकर जी हों या ऐसे ही हमारे और मिल परिवार हों जिनका कि एक स्टेट्स बन चुका है आर्थिक दृष्टि से भी, एजुकेशनल दृष्टि से, हर दृष्टि से तो इनको न देकर जो वास्तव में गरीब हैं उसको दिया जाये, इसमें क्या आपत्ति है? क्योंकि भय यह है कि उन क्लासेज में भी जो प्रभावी हैं, शिक्षित हैं, पैसे वाले हैं उनके वेस्टेड इंटरेस्ट तो नहीं पैदा हो रहे हैं या हो जायेंगे। यह वेस्टेड इंटरेस्ट पैदा न हो और वास्तव में गरीब को ही पहुँचे, इसमें आपत्ति क्या है और डायलूशन कैसे हो जायेगा?

दूसरे, प्रधान मंत्री जी ने फ्रंडामेंटल राइट्स के बारे में कहा है कि "Government, after interacting with the political parties..." बड़ी सफाई के साथ आरक्षण के मामले में अन्य दलों से बात करने को नकार दिया गया है, क्योंकि दस्तावेज में केवल यह कहा है कि जहाँ पर राइट टू वर्क और फ्रंडामेंटल राइट घोषित किया जायेगा उस पर अन्य दलों से बातचीत की जायेगी। महोदया, इसमें कहीं इस बात का इंगित नहीं है कि आरक्षण के मामले पर भी बातचीत होगी। इसी संदर्भ में मैं यह

पृष्ठना चाहूँगा कि कौन सा कारण था कि आपने इतनी जल्दी घोषणा की और उसके थोड़े दिन बाद, एक मप्ताह बाद आपने और जो दूसरे लोग हैं उनके लिए भी घोषणा की है। दूसरी बात यह है कि आपने यह जो घोषणा की है 5 से 10 परसेंट की, इसमें यह बात गोलमाल रखी गई है कि यह आरक्षण किसके लिए है। यद्यपि इससे यह भाव निकलता दिखाई देता है कि जिन जातियों के लिए आलरेडी आरक्षण है, उन जातियों से अलग, जिनको अपर कास्ट कहा जाता है, उनके लिए यह आरक्षण होगा। ऐसा आभास होता है लेकिन आपने साफ़ नहीं कहा है। तो इसको गोलमाल रखने का अभिप्राय क्या है?

अब प्रश्न यह है कि आपने जो 5 से 10 परसेंट कहा है यह सीमा क्या है? 5 से 10 परसेंट तक का अर्थ क्या है? या तो आप 5 परसेंट कर देते या 10 परसेंट कर देते। क्या आपने जैसे अन्य बैकवर्ड क्लासेज के सैक्शन बनाए हैं वैसे ही और डिक्विजिट करेंगे कि इतना ब्राह्मण को, इतना कायस्थ को मिलेगा। यदि यह अभिप्राय है तो उपा करने समाज को और विभक्त मत करिए।

श्री विश्वनाथ प्रताप सिंह : मैं अभी स्पष्टीकरण दे दूँ। इसमें यह व्यवस्था है कि सोशल कैटेगरीज न रखकर आर्थिक आधार पर आरक्षण करने की बात है।

श्री जगदीश प्रसाद माथुर : अब प्रश्न यह उठता है कि जो सोशल कैटेगरीज हैं क्या उनमें जो आलरेडी आरक्षित हैं वह भी इस रिजर्वेशन में शामिल होंगे या नहीं होंगे? यानी जो संप्रदाय आज आरक्षण में आते हैं और जो आरक्षण से आज तक बाहर हैं तो इनमें से आरक्षण किसका होगा? जैसे जुलाहा आज आरक्षित श्रेणी में आता है तो क्या जुलाहा भी इस आर्थिक आधार पर होने वाले आरक्षण में शामिल होगा या जो पहले से आरक्षित नहीं हैं जैसे ब्राह्मण, राजपूत, ठाकुर आदि वही शामिल होंगे? यदि जुलाहे को आप शामिल करेंगे तो यह तो

ओवरलैपिंग हो गया। तो इस ओवर-लैपिंग का अभिप्राय क्या है ?

श्री विश्वनाथ प्रताप सिंह : आप मना कर रहे थे कि ऐसा मत कीजिएगा। जब तक हमने स्टैमेट नहीं दिया था, तब तक आप हाथ जोड़ रहे थे कि ऐसा मत कीजिएगा।

श्री जगदीश प्रसाद साधु : जैने यह निवेदन किया था कि जो आरक्षण से आज तक बाहर है, जिसके लिए आपने 5 से 10 परसेंट की बात कही है, उसमें भी क्या आप जातिवाद बंटवारा करेंगे ? यह प्रश्न अलग है, वह प्रश्न अलग है। महोदया, मुझे दुःख इस बात का है कि घोषणा करते समय अन्य सभी दलों में सहयोग नहीं लिया गया। कोई भी दल सिद्धांततः इसके विरोध में नहीं था। यदि सबका सहयोग लिया जाता तो शायद आज जो बवंडर खड़ा हुआ है, उसको हम कुछ रोक कर पाते।

दोनों घोषणाओं के बीच में यह गैप क्यों बनाया ? यदि दोनों घोषणाएं साथ होतीं तो शायद आज जो स्थिति पैदा हुई है और हमारे जवान मंत्री को आवेग में आकर ऐसा बयान देने का उत्साह पैदा हुआ, वह न होता। इसमें तो यह आभास हो रहा है कि चूंकि एक बवंडर खड़ा हुआ, उसके परिणामस्वरूप आपने यह घोषणा की है। इसे देर आरंभ दुस्त आरंभ कहिए या जो भी कहिए लेकिन दोनों घोषणाओं को साथ-साथ करने में क्या आपत्ति थी ? क्या आप यह देख नहीं पाए थे ? मैं पासवान जी से और दूसरे मंत्री जिन्होंने बयान दिया है कि सड़कों पर गंगा जाओ, करबद्ध प्रार्थना करता हूं कि आप मंत्री हैं, आप लोग ऐसी गड़बड़ न करें क्योंकि समय बहुत बड़ी चीज है। यही मेरा निवेदन है। ग्रन्थवाद।

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, there is no question of our party not supporting fully the decision of the Government to implement the recommendations of the Mandal Commission. We are hundred per cent

for Mandal Commission. Let there be no misunderstanding about it. While participating in the discussion on the very first day, I had cautioned the Government on behalf of my party that there is a potential danger of a backlash. Actually that backlash is taking place. It is time for the Government to understand that there may be political insinuations. That possibility is not ruled out. Some people may be acting in a different way while speaking in the Parliament, but actually they may be encouraging them. That is different. But why are the forces which were aligned to the Mandal Commission recommendations are being able to sway the sentiments of the young people? The problem is the staggering problem of unemployment. The staggering problem of unemployment is accentuating everyday. Madam, I am afraid that it will not diminish as a result of the constitutional amendment that the Government proposes to bring about incorporating the right to work in the constitution. I am not against it. I am definitely in favour of it. That will be considered to be a milestone. The point is that even that amendment of the Constitution will not, by itself, by an effective step for the creation of additional job opportunities. This is bound to happen in a capitalist crisis-ridden society whether the people, instead of fighting together for more job opportunities or bringing about a social restructure, amongst themselves for the diminishing cake of employment. This is what is happening in this country. Therefore, while dealing with the demonstrators I implore upon the Government to ensure that there is no scope even for a complaint of excessive use of force. Somebody was raising this question in this House. I do not know to what extent that is correct. But the Government should be cautious to ensure that no scope is left for others to raise the issue of Police excesses. The public life may suffer up to any extent, but we have to be cautious with regard to our dealing with the younger generation. Maybe they are misled for the time being.

[Shri Gurudas Das Gupta]

My third point is this. There is a paradox. Supposing the owner of a factory belongs to a lower caste and the backward class as determined by the Mandal Commission and that factory has a number of workers belonging to the higher castes. According to the model of Mandal Commission, there is no solution and according to the prescription that the Government offers according to that model, there is no solution.

SHRI DIPEN GHOSH: There the onus lies on the higher castes. It is about the Government and the public sector organisations. The question of private sector does not arise.

SHRI GURUDAS DAS GUPTA: The question does definitely arise. Let us assume for the time being that this is the model which the Government wants the private sector to emulate. Is it not so, Mr. Prime Minister? You want the private sector to fall in line with the public sector. Therefore, there is a contradiction. There may not be an apparent contradiction. But it is a contradiction. The contradiction is this. When a particular caste has been determined to be backward, will the economic consideration be taken into account while evaluating the individual right to have work according to the Mandal Commission. In a backward caste, while determining the priorities, will the people having high income have the same priority as the people having much lower income? I do not say that economic priority should be taken while deciding the backwardness of a caste. The castes have been determined. Which are the backward castes has been determined? But amongst the backward castes themselves, if a well-off person gets the same treatment from the society or the Government as that of a person having a much lower economic status...

THE DEPUTY CHAIRMAN: You need not make a statement longer than the statement made.

SHRI GURUDAS DAS GUPTA: I am not making a statement.

THE DEPUTY CHAIRMAN: Please ask only questions.

SHRI GURUDAS DAS GUPTA: I am just pointing out one fallacy. Therefore, the Government will have to respond. In a backward caste, while determining the priorities, the economic status will have to be given importance. (*Interruptions*)

Madam, I believe, it is time the Government calls an all-party meeting. I raised this issue on the floor of the House several days ago. Unfortunately, there has been no response. I would request the Prime Minister. In view of the backlash, in view of the anti-reservation stir and in view of the intricacy of the problem, it is necessary that we evolve a consensus, not on the implementation of the recommendations of the Mandal Commission, but on how to face the anti-reservation stir and how to bring about a situation where people of the higher strata but having a much lower economic status will feel assured.

Therefore, I want the Government to respond to the situation with a broad mind. It is not just by saying that you would like to implement the report of the Mandal Commission that you can bring about a solution. I do not think a solution can be brought about simply by saying so.

THE DEPUTY CHAIRMAN: Please be brief. We have the Calling-Attention Motion also. We have to finish it.

SHRI GURUDAS DAS GUPTA: Therefore, I hope, the Government would respond to the situation with wisdom, caution and a democratic approach.

THE DEPUTY CHAIRMAN: Shri Sukomal Sen. He is not here. Prof. Thakur.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, thank you very much for giving me this opportunity.

SHRI M. A. BABY (Kerala): There is something wrong, Madam. I should have been called.

THE DEPUTY CHAIRMAN: I will call you after he finishes.

PROF. CHANDRESH P. THAKUR: Madam, the Prime Minister's statement concerns a very vital aspect of our socio-economic life. We all want a just society. We also want a socially-cohesive society. We respect the instrument, the Constitutional instrument, of reverse discrimination which we practise and which the other countries of the world have appreciated.

The hon. Prime Minister and myself and, for that matter, most of us, have been raised in an intellectual tradition which upholds the values of scientific temper, modernity in the society and a social order which is stable and cohesive. It is a fact—it does not require much intellectual capability to understand—that at the lower end of the social divide, classes and castes coverage. The Constitutional provisions also take note of the classes. It is also true that poverty and deprivation are the principal handicaps which lead to educational capabilities not being acquired by large sections of the poor people. Therefore, given this kind of situation, to the extent this is an intent of declaration, the first intent of declaration, of the Government that it is going to consider economic criteria for reverse discrimination, I welcome it. It is healthy, it is rational and it is socially non-divisive.

Coming to the clarifications which I want to seek from the Prime Minister, firstly, I would like to ask, why this tentativeness about it? Why this 'five to ten per cent'? It is not an honest statement. It is a statement which indicates the anxiety of the Government to set only the agenda for a

debate rather than a clear direction of the change of policy of the Government.

Madam, the second thing is, the hon. Prime Minister's statement says 'five to ten per cent' more reservation. In that case, is it going to cut across all social classes? If it is going to cut across, by implication, it means that the economic criteria should be given priority, should be given weightage. If that logic is to be extended further, would it be possible for the Government to consider and say that the same socio-economic considerations should cut across in the case of other sections of the reserved category, whether it is 27 per cent or whatever? (*Time-bell rings*) The related aspect is, while implementing the report of the Mandal Commission, which we all welcome, will the Government consider that for the next ten years, the poorest of the poor will get the first priority, so far as the 27 per cent reservation category is concerned? This will not negate the Government's declared intention or disrupt the Government policy. It would simply mean, if you want social justice, economic justice, then this reservation category must take note of the basic economic injustice of our society, among that 27 per cent also there are destitutes, then there are others who are fat cats. Will the Government consider on priority basis in the next 10 years to take only the poorest of the poor—I am not saying, denying the others—but give the poorest some priority?

Lastly, Madam, youth is exercised. As a person related to university I come in contact with them. I happen to be a Member of Parliament and, therefore, I have to face a lot of problems. The whole of North India campus is facing the problem. I am sure it is not the intention of the Prime Minister to see that the campuses should be on fire because it is going to destroy the upbringing pattern of the younger generation who are going to be the decision-makers of tomorrow. Can the Government consider that there should be a prolonged period of national debate to prepare receptivity in the minds of those who are going to be at the receiving end and take the nation into confidence with a concrete agenda rather than coming forth post-haste with political expediency considerations? (*Interruptions*).

SHRI MENTAY PADMANABHAM (Andhra Pradesh): This Mandal Commission report has been pending for the last 12 years.

PROF. CHANDRESH P. THAKUR: I am not taking a partisan or political stand. I am trying to explore the mind of the Prime Minister on these considerations that, is it possible to create a receptivity? Even the best things can be handled badly. If it is a legitimate, valuable and a welcome step, and it is welcome because all parties have accepted it, then why create in the process at the entry point in the process of implementation, a calculated divisiveness? And it is here that I intend to raise a finger of accusation against the Prime Minister that it is a political expediency or is it some other agenda, rather than the noble purpose of giving reverse discrimination an accelerated path of implementation which is weighing with the Government?

I think the Prime Minister in his capacity as the leader of the Government has a responsibility to turn the course of events in the society. The very fact that the initiative rests with him should not be used for political, partisan or personal purposes. He will go down in history if he uses it in a healthy way, in a non-political way, and carries the nation with him by creating a climate of receptivity for that and there are ways to do that.

SHRI M. A. BABY: It is well known that the present statement has been made as a response to the unrest and unruly riots that are slowly picking up in different parts of the country. So far as my party is concerned, we would impose a reservation on our considered comments for the full-fledged discussion, but at the same time, Madam, I would like to seek certain clarifications.

Firstly, Madam, in both the Houses of Parliament, all political parties have agreed to the implementation of the Mandal Commission report. At the same time it appears that certain sections within our country are opposed to this and in different parts of the country an agitation opposed to the implementation of the Mandal Commission report is picking up. I do not know whether such organised, unruly riots can be there without at least even the tacit support of

certain organised political groups. And it is a well-known secret that certain political groups, though openly state that they are for the implementation of the Mandal Commission report, are working behind this kind of agitation because of their political compulsions. I wish that the open statements of all political parties are sincere and they stick to them. But in case tacit support is being given by certain political parties in toto or by certain sections within certain political parties, then it is highly deplorable and is nothing but political hypocrisy. Therefore, I demand that if all political parties are responsible to their proclaimed pronouncements, then they should state that if any member of their political party is, directly or indirectly, found to be behind such unruly riots and agitation, they will take strict disciplinary action against him. I hope, they will make such a statement and stick to that.

Let me confess, Madam, that on the latest declaration of the Government through its Prime Minister, I am having an apprehension whether this will help to resolve the confusion and complications, or this will further accentuate the complications and confusion, I do not know.

I am very sincerely expressing my apprehension.

Now I would like to seek a clarification in relation to the philosophy behind this pronouncement. There we have to have a historical perspective in relation to the philosophy of reservation. I do not have any wrong understanding that reservation is meant for doing away with, the economic inequality in the society. As a part of the freedom movement, the concept of reservation was generally accepted by all political forces as an adequate measure to do away with social discrimination, the inhuman and cruel social injustice and discrimination meted out to different communities for centuries together. And reservation was never intended as a measure to do away with economic inequality. So now if you are going in for a similar kind of reservation, as has been pronounced in the statement of the Prime Minister, whether it is relegating that philosophy which, in fact, prompted the framers of the Constitution to incorporate this understanding in the Constitution and whether a new philoso-

phical perspective is being propounded? This has to be clarified. This is a very important thing.

Now when a statement was made regarding Mandal Commission Report, many hon Members cutting across political differences demanded, while supporting the implementation of the Mandal Commission Report, that for the backward communities there should be an economic criteria also put for those who have come off well from among these backward communities. "What is the harm if such sections are identified and taken away from the purview of the facility of reservation?" And then it was stated that the philosophy of reservation is something different. Economic factors should not be taken into consideration and all that. Now, as per the present statement economic disparities are being taken into account. So what is the harm if those particular sections from among the backward communities who are economically, educationally and socially developed are taken away from the benefit of reservation and the genuine elements, those who should enjoy the benefit of reservation, are provided more opportunities? I would like to have your clarification on this.

Some Members have expressed a point that communities or families like that of Paswanji have come up very well. Should they enjoy the benefit of reservation or not? Here I would like to make a very clearcut understanding that so far as the Scheduled Castes and the Scheduled Tribes are concerned, we should not discuss the question of putting an economic criteria at all. 3.00 P.M.

We should be very clear about that. Only for the other backward communities, we shall discuss the question of putting the economic criteria.

Since we are going to have a full-fledged discussion on this question in relation to this proposal of 5 to 10 per cent reservation, I do not want to dwell further on it.

Now, as part of the statement, it is very heartening to note that the Prime Minister has reiterated the idea of setting up a National Youth Council. This is very im-

portant. First of all, I want to seek clarification as to what is the time-table for setting up the National Youth Council. Secondly, I want to mention that this is very very important considering the fact that the youth and students of our country are being exploited by the vested political forces for their own ulterior political motives. Youth and students sections are the most vibrant and dynamic sections having big idealism, but at the same time in different parts of the country we find that they are being misguided by various forces —secessionist forces, communal forces and terrorist forces. Therefore, the youth and students sections should be taken into confidence. For the last four decades or so this was never done. I congratulate the present Government for having taken the initiative in convening the meeting of the youth organisation representatives and even mooted the idea of setting up the National Youth Council. Unless they are taken into confidence, unless we involve them in the decision-making process, the alien forces, the politically hostile forces, who want to foster terrorism, communalism and separatism country, will utilise the youth and students sections. So, the Government should go ahead with a time-bound programme of setting up the National Youth Council and involving the youths and students of our country in the national reconstruction process.

I would also like to seek one more clarification. As part of the intervention in a discussion the hon. Prime Minister had stated that the present Government is not against, but the fact is that it is in favour of reserving a certain percentage of seats in both the Houses of Parliament for those who are economically backward. I heard the hon. Leader of the Opposition readily agreeing to that proposal. In view of all the developments and all the discussions that we are having, I would like to know whether the Government is seriously thinking about that pronouncement of the Prime

[Shri M. A. Baby]

Minister, especially in the background of the Congress Party, a very important political force even today, also agreeing to it. In case the Government is in favour of going ahead seriously with that proposal, my only humble submission is that before making any serious statement about that proposal, all political parties should be taken into confidence and that there should be a proper discussion and consultations. Only after arriving at a consensus we should go about that.

**SHRI SHABBIR AHMAD SALARIA:** (Jammu and Kashmir): The Statement of the Prime Minister has not reiterated, which I think in the present circumstances should have been done, that, in fact, the Mandal Commission's Report has not been accepted *in toto*. The message should go that it has been accepted only to the extent that the castes mentioned in the Mandal Commission are also accepted by the State as backward classes.

Secondly, the Statement should have further made it clear to those agitating that this reservation is not for all times to come; that it is limited to a particular period.

Thirdly, so far as the question of reservation of 5 to 10 per cent is concerned, the Statement is rather ambiguous. It should be made clear by the hon. Prime Minister that this 5 to 10 per cent additional reservation will be over and above the reservation made in favour of the socially and educationally backward classes recognised by the Mandal Commission and also endorsed by the States as backward. Therefore, to that extent the hon. Prime Minister may clarify the matter.

Now it is said that 5 to 10 per cent will be a reservation in addition for the poor. Who is poor is a question of fact and it is a question to be decided and the Prime Minister has rightly said that this matter will be decided only after taking the sense of this august House. To determine who is poor is a very difficult matter. You can know who is poor in the case of salaried

classes but these small merchants, these hawkers and other people whose income is not known, they generally escape. Therefore, it is possible that people having more income may come into this category and thereby take away the right of the genuine people. That care shall have to be taken. Therefore, to that extent I seek a clarification from the Prime Minister.

Then, there has been assurance that a National Youth Council is also proposed to be set up. I would request the hon. Prime Minister that such a Council should be a statutory body and given a statutory status. May I know from the Prime Minister whether he would agree to that or whether that is already in his mind? That may kindly be made clear?

Furthermore, I would like to make a submission. What is agitating the minds of the people is that whenever there is a reservation, it is going to be a case where merit has to be ignored. If there is a reservation, there is a merit list also. If there is a reservation, there is merit list and there is a cut-off line. Supposing in professional colleges, we have the last candidate taken on merit with 80 per cent marks. Then, there is a boy with 50 per cent marks from the backward classes. Those persons having marks between 50 per cent and up to 80 per cent are the people who are left in the wilderness and they are the people who are making the noise. I would, therefore, submit that for them also some way should be found out and that is where the shoe pinches. If that can be done and that is a very difficult thing—I have no answer to that—if we have to give reservation, we have to sacrifice merit and if we can save merit somehow, kindly find a way out. Thank you very much.

**SHRI BHUVNESH CHATURVEDI** (Rajasthan): Madam Deputy Chairman, before the statement made by the Prime Minister, all these facts were published in the newspapers and broadcast through radio and television in the morning. May I know from the Prime Minister, was it a deliberate attempt? Is it not contempt of the House? The Prime Minister has mentioned in his statement "Year of Social Justice",

Baba Saheb Dr. B. R. Ambedkar Centenary Year." May I know from the Prime Minister what were Dr. Ambedkar's views in various statements given before the Constituent Assembly? Is it not contrary to what he had advocated at that time? The first Committee was formed and chaired by Kala Kelkar and they submitted their recommendations. May I know from the Prime Minister whether these recommendations were considered while formulating these two statements? Mr. Naik was a former Member of Parliament. He was also a member of the Mandal Commission. He gave a dissenting note. May I know from the Prime Minister what he had said and whether those dissenting notes were also considered while formulating these policies? This is the second statement given by the Prime Minister on Mandal Commission and its implementation. This statement is also very vague and fails to clarify many points. To make Right to Work as a Fundamental Right in the Constitution is a welcome step. But the Prime Minister in his statement on page 3 and para 8 nullifies it by saying "within the available resources..." Does it not dismantle all that the Prime Minister has asserted in his statements on this issue? May I know from the Prime Minister whether he would consider the benefit to be restricted or to be enjoyed by only one or at the most two members from the two families, two generations as many vested interests have been developed and only certain families, classes or castes continue to enjoy all these benefits. Will the Prime Minister care to pull up his two erring Ministers, who virtually provoked a caste war in the country two days back? Not standing on prestige issue, we shall be interested to know whether the Prime Minister will invite youth and students for talks. In the end, I will only urge that merit should not be a casualty in all those political issues and policies. Thank you.

SHRI MADAN BHATIA (Nominated): Madam Deputy Chairman, my allegiance to the Constitution of India is supreme. It is with that spirit that I have stood up to share my thoughts with this hon. House and with the hon. Prime Minister. The hon. Prime Minister, the other day, announced in this hon. House that the Gov-

ernment had decided to implement the Mandal Commission report, thereby making reservations to the extent of 27.5 per cent for educationally and socially backward classes and those classes to be identified on the basis of castes. When the voice was raised in the country that economic backwardness has been ignored, then this statement comes up and in paragraph 6, it says, "The Mandal Commissions' report is only with regard to socially and educationally backward classes. Introduction of economic criteria into it will dilute its purpose." So economic criteria has specifically been excluded and the previous decision has been stuck to, namely that the reservations shall be for educationally and socially backward classes, to be identified on the basis of castes. Mr. Prime Minister, this report was submitted in December 1980. A subsequent judgement of the Supreme Court reported in 1981, in some States, has made the very basis of this report constitutionally questionable. Before I come to that judgment, I will like to draw the attention of this hon. House and the hon. Prime Minister to three articles which make that position very clear. There is article 15. It says that the State shall not make any discrimination on ground of religion, caste, race, sex etc. But there is... (Interruptions).

श्री राम अग्रवेश सिंह (बिहार) : सारी बहस तो पैरा 4 पर है। सारी बहस उप धारा 4 पर है।

उपसभापति : राम अग्रवेश जी, प्रधान मंत्री जी जबाब देंगे, आप नहीं देंगे।

श्री राम अग्रवेश सिंह : यह हाउस को गुमराह कर रहे हैं।

उपसभापति : वह सही बोल देंगे।... (व्यवधान)

श्री राम अग्रवेश सिंह : यह संविधान की धारा 15 की जो उपधारा 4 है उसकी बात नहीं कहते, वह तो उपधारा 1, 2, 3 की बात... (व्यवधान) यहां तो जो परिभाषा की गई वह तो की गई लेकिन संविधान की धारा 15(4) में जो है उसकी बात आप बोलिए।... (व्यवधान)



[श्री राम अवधेश सिंह]

\*से आप बोल रहे हैं । . . . (व्यवधान)

SHRI MADAN BHATIA: I think, the hon. Prime Minister will protect me and the Chair, of course, will protect me. (Interruptions). Madam Deputy Chairman, there is an exception in sub-clause (2) of article 15.

THE DEPUTY CHAIRMAN: I thought you made an exception to Mr. Ram Awadhesh Singh.

SHRI MADAN BHATIA: Nothing in this article or article 29...

श्री राम अवधेश सिंह : मैं आपसे रेक्वेस्ट करता हूँ कि प्रथम संशोधन का जो डिबेट है और जवाहरलाल जी ने जो जवाब दिया है वह कृपा करके पढ़ लीजिए जवाहरलाल जी ने जो जवाब दिया है प्रथम संशोधन में, इस सदन में बहस हुई, उसको निकालकर पढ़िए, अगर हिम्मत है तो\* आधी बात करते हैं, आप लोग।

SHRI KAPIL VERMA (Uttar Pradesh): Madam, please expunge \*. It is unparliamentary.

THE DEPUTY CHAIRMAN: I will expunge. (Interruptions)

एक माननीय सदस्य : ये ही ईमानदार हैं, इस हाउस में, . . . (व्यवधान) . . .

उपसभापति : ईमानदारी होनी चाहिये।

श्री राम अवधेश सिंह : जिनको नेता मानते हैं, उनके भाषण कोट करते हैं, जवाहरलाल जी का, उन्होंने क्या कहा, किस आधार पर संशोधन हुआ, इकोनोमिकली क्यों नहीं जोड़ा गया? सशस्त्री एंड एजुकेशनली रखा गया, इकोनोमिकली क्यों नहीं जोड़ा गया, ये बताइये आप . . . (व्यवधान) . . .

श्री संघ प्रिय गौतम : मैडम, राम अवधेश जी के शब्दों पर मत जाइये। उनकी नीयत को देखिये।

उपसभापति : भावनाएं देख रही हूँ।

SHRI MADAN BHATIA: Madam, there is an exception contained in sub-clause (4) which says that the State may take measures which are discriminatory, for the advancement of socially and educationally backward classes notwithstanding anything contained in clause (1) or Article 29 of the Constitution of India. It does not make any reference to Article 16. Article 29 says that the State shall not discriminate in matters of admissions to educational institutions on grounds of caste, religion, sex, race, etc. It is because of Article 15 sub-clause (2) that the State has been given this power to make reservations in educational institutions. So far as reservations in Government service are concerned, they are exclusively dealt with in Article 16. Article 16 is a self-contained article dealing with the right of employment in the State. It says there shall be total equality of opportunity in matters of employment in the State. Sub-clause (4) and sub-clause (4) alone of Article 16 gives the power to the State to make reservations in matters of employment in the State. And what is the expression which is used in sub-clause (4) of Article 16? It says not socially and educationally backward classes; it only speaks of backward classes. The expression 'socially and educationally' does not exist in Article 16 at all. (Interruptions). I will come to Articles 46 and 335 if the hon. Member wants. I will also come to Article 340. This particular Article 16(4)—and Article 16(4) alone, I repeat—gives the power to the State to make

reservations and reservations can be made only in favour of 'backward classes' and the expression 'socially and educationally backward' does not exist in sub-clause (4) of Article 16. This position came up for interpretation before the Supreme Court as I have submitted. A subsequent judgment of the Supreme Court has made the very basis of the Mandal Commission report constitutionally questionable and this is a judgment which was delivered by Mr. Justice Krishna Iyer. If there was one Judge of the Supreme Court whose heart throbbed for the poor and the backward, it was Justice Krishna Iyer. And what does he say? I shall just read these lines: "To casteify reservation even beyond the dismal groups of backward-most people, euphemistically called as Scheduled Castes and Scheduled Tribes, is to run a great Constitutional risk". This is an important line. "Caste *ipso facto* is not a class in a secular State". And he goes on to say, "The remedy of reservations to correct inherent imbalances must not be overplayed. Backward classes outside the Scheduled Castes and Tribes cannot bypass article 16(2)." It means total equality of opportunity. It says, where very substantial cultural and economic disparity stares at society, if any reservation is made to meet the test of constitutionality, in favour of any particular class, then it must be so culturally and economically substantially backward that its economic and cultural backwardness stares at the society. This is the test. And by adopting the test of the Mandal Commission Report, the test would be, socially and economically backward classes should be identified by castes. You are not only violating article 16 of the Constitution, but according to this judgement you are violating the very basic concept of the Constitution, namely, secularism. The other day, the hon. Prime Minister said, "I hope the judiciary will not stand in the way, and if the judiciary stands in the way, we shall find a way out". If this statement stands, there is no other way except for the Supreme Court to strike down the Mandal Commission Report. And on what basis? Article 16, which not only by itself is a provision of the Constitution—Supreme Court says

equality of opportunity contained in article 16 is a part of the basic structure of the Constitution and Supreme Court also says that secularism is a part of the basic structure of the Constitution—

THE DEPUTY CHAIRMAN: Please come to your clarification.

SHRI MADAN BHATIA: Madam, I am coming to that. Because this was the statement which was made by the hon. Prime Minister, I am referring to it.

SHRI VISHWANATH PRATAP SINGH: Is it your party's view that the Mandal Commission work has to be struck down?

SHRI MADAN BHATIA: I am speaking because of my allegiance to the Constitution. I have taken the oath to uphold the Constitution. I respectfully submit, I am speaking in the name of the Constitution.

PROF. MADHU DANDAVATE: Mr. Bhatia, please excuse me. You just now say that you are saying all this because of your allegiance to the Constitution. Does it mean that other Members of your party do not owe allegiance to the Constitution?

SHRI MADAN BHATIA: They have allegiance. So far as the Constitution is concerned, any Member is entitled to have his own views. I can also accuse you that you are violating the Constitution. Will it help?

PROF. MADHU DANDAVATE: No, no, not at all.

SHRI MADAN BHATIA: Then why are you raising this question? I say that the Prime Minister is violating the Constitution. Will it help?

THE DEPUTY CHAIRMAN: We are not discussing the constitutional validity of anything. Put your questions to the Prime Minister.

SHRI MADAN BHATIA: I want to seek three clarifications. My first clarification is this. In view of the judgement

[Shri Madan Bhatia]

of the Supreme Court, will the hon. Prime Minister consider giving advice to the President of India for referring the matter to the Supreme Court as to whether the Mandal Commission Report is constitutionally valid or not? Number two. You had stated, Mr. Prime Minister, that you are fixing reservations for the educationally and socially backward classes at 27.5 per cent in order to remain within the limit prescribed by the Supreme Court, namely, 50 per cent. Now you are adding 5 to 10 per cent reservation for other classes also, meaning thereby that the limit is going to increase to 60 per cent. If that is so, please enlighten us...

उपसभापति : राम अवधेश जी, आप बैठ जाइए।

श्री राम अवधेश सिंह : मिस्टर भाटिया, आप बताइए कि कंस्टिट्यूशन की किस धारा में प्रावधान है कि 50 परसेंट से अधिक आरक्षण नहीं होगा... (व्यवधान)... सुप्रीम कोर्ट का कोई डिसीजन बताइए या संविधान की कोई धारा बताइए जिससे 50 परसेंट से अधिक आरक्षण नहीं होगा, यह हमें बता दजिए आप।

SHRI MADAN BHATIA: If that is so, please enlighten us how you justify your departure from your previous statement made in the last week that 27.5 per cent reservation has been fixed to remain in the limit fixed by the Supreme Court. Thirdly, you had stated on the floor of this honourable House, "I hope the judiciary will not stand in the way and if the judiciary stands in the way, we shall take care of it". Was it your wish or was it your threat to the judiciary or was it your intimidation of the judiciary? And if the judiciary strikes it down, under what provision of the Constitution will you be able to change the basic structure of the Constitution which is Article 16 and the secular concept of the State? Lastly, two of your Ministers have openly called upon a section...

PROF. MADHU DANDAVATE: Have you changed after Golaknath judgment?

SHRI MADAN BHATIA: ...of the fellow citizens to come to the streets and fight it out with other sections of the Indian citizens. They have taken an oath under the Constitution which says, "I will do right to all manner of people in accordance with the Constitution and the law without fear or favour, affection or ill will." This is, therefore, a gross breach of the oath of office. What action are you going to take against them?

श्री राम अवधेश सिंह : मैडम मेरी बारी कब आएगी ? मै इनको जवाब देना चाहता हूँ ।

उपसभापति : आप जवाब नहीं दी-ए, प्रधान मंत्री देंगे । आप अपना क्लेरिफिकेशन पूछिए ।

SHRI MENTAY PADMANABHAM:

At the outset, Madam, I thank the Government for accepting the Mandal Commission Report and I also welcome the resolve of the Government that it will not relent from its commitment, whatever be the provocation and from whichever quarter, in implementing the Mandal Commission Report. I believe that reservation for socially and educationally backward classes does not mean that this Government is insensitive to the conditions of the poorer sections in other segments of society. I congratulate the Prime Minister on his firm commitment in the statement that the Government will bring in a Constitutional Amendment to make the right to work a fundamental right in this Session itself which will definitely help these poorer sections in seeking employment. (Interruption) It is stated in the statement that the Government is thinking in terms of providing 5 to 10% reservation on economic criteria. My friend, Mr. Bhatia, has referred to it just now. I would like to ask the Prime Minister whether the Government is bringing in any Constitutional amendment to overcome the Supreme Court decision that under any circumstances the reservation quota should not exceed 50 per cent. Another question I would like to ask is this. How many States have so far

implemented the reservations for backward classes? How many States have not yet implemented reservation for backward classes on educational and social backwardness criteria? Will the Government try to have a dialogue with those States which have so far not implemented the reservation for backward classes and persuade them to fall in line with other States in the country?

These are the clarifications that I would like to seek from the Government, Madam.

THE DEPUTY CHAIRMAN: Now, Mrs. Jayanthi Natarajan.

SHRIMATI JAYANTHI NATARAJAN: Madam, before I seek two pointed clarifications, I want to say—and I am sure that it is the official position of my party also—that we welcome the recommendations made by the Mandal Commission and if there happen to be any Constitutional impediments to that, I am sure that the Government will come forward with suitable amendments to the Constitution... (*Interruptions*)...

SHRI VISHWANATH PRATAP SINGH: You welcome it with reservation?... (*Interruptions*)...

SHRIMATI JAYANTHI NATARAJAN: Pardon?

SHRI VISHWANATH PRATAP SINGH: Do you welcome it with reservations?

SHRIMATI JAYANTHI NATARAJAN: I welcome it without reservation!... (*Interruptions*)...

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): She welcomes the reservation without any reservation!... (*Interruptions*)...

SHRI JAGESH DESAI: She has made the position quite clear.

SHRIMATI JAYANTHI NATARAJAN: Madam, my specific clarification is this: Predictably, I have to get up to remind the Prime Minister, the Government and the Members of this House of the sorry fate of women in this country. Here the Prime Minister has stated that the Government has taken a number of decisions to render justice to the Scheduled Castes, Scheduled Tribes, minorities, women, etc. Yes, only the

other day we passed the National Commission for Women Bill. I do not want to take the time of the House. But it is a fact that if you take all the communities right across the board, among all the communities, castes, the Scheduled Castes, the Scheduled Tribes, Backward Classes, forward communities, without any bar of religion, community or caste, it is the women of this country who are the most disadvantaged, who are the most backward, economically, socially, culturally, health-wise, with respect to food and mortality rate. Therefore, the most disadvantaged people in this country are the women of this country, whether they belong to the Scheduled Castes or the Scheduled Tribes or the backward classes or any other class.

THE DEPUTY CHAIRMAN: I agree with you.

SHRIMATI JAYANTHI NATARAJAN. Unfortunately, ... (*Interruptions*) ... Madam, or, may be fortunately for this Government, women have not taken to the streets like the students or like other vested interests... (*Interruptions*)... Women have not taken to the streets demanding their rights and, if they do, then this country will really know about them. Just because the women of this country are patient, just because the women of this country are always bearing the burden of every single decision taken by anybody, they should not be taken for granted. Now, without wasting much time, I come to my specific clarifications, Madam. With regard to the reservations that have been announced, I would like to ask a pointed question

With regard to the women among the Scheduled Castes and the Scheduled Tribes, who are the most disadvantaged of these groups, the women among the backward classes and groups who are the disadvantaged among these groups in this country and the women of the forward communities and groups who are also disadvantaged, I would request the Prime Minister to answer my pointed question whether he will consider setting aside, within the proposed 27 per cent and the already existing 22.5 per cent

[Shrimati Jayanthi Natarajan]

reservation, a particular percentage for women belonging to these communities. Will he set aside any percentage for women within the present limit?

Madam, last time itself, I asked the Prime Minister with regard to the recommendations of the Mandal Commission when he announced it... (*Interruptions*)... I raised this question on the floor of this House. But he did not give me a direct reply. He only said that 30 per cent reservation would be made in the Panchayat elections for women and he was not prepared to tell whether, with respect to jobs, reservations would be given to women. Therefore, the particular point that I would like to make is that it is no use announcing that you want to share the power structure with them without giving any jobs. We women can never be a part of the power structure unless we are economically independent, unless we get jobs and unless we have a significant share in the development of the country. Therefore, it is meaningless to say now that reservation up to 30 per cent will be given to women in the Panchayats. If you are serious about women, about the silent dominant majority of this country, you should be prepared to make reservations for them in each group. Are you prepared to make reservations for women in this country in each group?

There is another important clarification that I would like to ask.

In today's papers, with respect to the Prime Minister's announcement on job quota for the poorer sections and with respect to the Mandal Commission recommendations certain sections of the Press have reported that the reservations are likely to be extended to the armed forces also. There are three parts of the reservations. These are the reports of the Press and I would like the Prime Minister to clarify whether or not this is so: Firstly, by an administrative order this can be extended to the armed forces also; that there should be reservation of jobs for 17 per cent...

SHRI VISHWANATH PRATAP SINGH: Armed Forces are not covered.

SHRIMATI JAYANTHI NATARAJAN: Then I have no further question to ask.

THE DEPUTY CHAIRMAN: Mr. Salve.

SHRI N. K. P. SALVE (Maharashtra): Madam, at the outset... (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Salve, being the Deputy Leader, specifically.

SHRI N. K. P. SALVE: Madam; at the outset, it has to be made clear on behalf of my party that we are not—repeat not—against reservations to Scheduled Castes, Scheduled Tribes, Backward Castes and Backward Classes... (*Interruptions*). But what we are wholly opposed to is the mode and manner in which this Government is wanting to implement this extremely important decision, in a very highly arbitrary, partisan manner, to suit political expediency for the time being, which has landed them into this difficulty. Madam, if this decision on reservations has to be implemented in the year of social justice to commemorate the memory of Baba-Sahab Ambedkar, we welcome it; let us do it in the Centenary Year. But was the same Centenary Year coterminous with the rally of Chaudhury Devi Lal at the Boat Club? Was it necessary to plead that day and make an announcement in this manner? Because implicit in what you are saying is clear that the Mandal Commission's recommendation in the manner you have done is certainly not a total panacea to take care of the Backward Classes as such. And that is why indriplets you are coming up. This is not the way of looking at this matter. All political parties are with you and, therefore, it is necessary that you should have evolved a consensus on this matter, talked to all of us rest assured, on this issue, if you had talked to all of us, perhaps the measures which you are wanting or

propose to take—I think this document is an extraordinary document many ways, it is not a document in which an announcement is made of reservation, it is only an expression of an intent to make some day reservations, that has been there, even otherwise you could have said so—a document of this nature was not necessary, and I wonder whether this kind of document, whether this kind of assurance that on a future date you might do something, is going to put an end or halt to the agitation which is going on, which is very unfortunate. What is, therefore, needed is that if this matter is to be resolved, what is the use of complaining that it is the BJP which is instigating this agitation? Forget about the company. (Interruptions)

SHRI JAGDISH PRASAD MATHUR: No, no. (Interruptions)

SHRI N. K. P. SALVE: I am willing to give it on oath that their party members have been saying that the majority of the leaders who are instigating are the ones—the Janata Dal leaders have been telling me that the majority of the leaders who are instigating this are doing this at the behest of the BJP. (Interruptions)

PROF. MADHU DANDAVATE: Mr. Salve, if you are to make that allegation, you can make it. But don't make it on our behalf.

SHRI N. K. P. SALVE: Thank you, Mr. Dandavate. I am not a Finance Minister to rest the barrel of my gun on someone else's shoulder. I don't need to do that. What I have said is correct. But, Mr. Prime Minister, one thing which is very, very highly objectionable, and you must take effective steps for that, is the sheer arrogance and extremely reckless manner in which two of your Ministers are wanting to perpetuate the caste force. We would want you to give an assurance to this House. They are young Ministers. God be with them! God help them! We wish nothing against them. But this kind of arrogance—remaining in power for six months, or seven months or eight months's time,

they are wanting to take the whole country on themselves. What I want to suggest to you, Mr. Prime Minister, that whatever else you may do or may not do, but at least publicly make it clear to everyone that these two Ministers or nobody in this country can be allowed to instigate a caste war in this country. (Interruptions) Already, we have had troubles. Therefore, Mr. Prime Minister, I would like to know from you if this matter is so important and if this matter is so delicate... I have asked the Prime Minister, Mr. Paswan. No. No. I will not talk to you.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): How can you say that? He has got a right to explain. (Interruptions)

SHRI N. K. P. SALVE: What is there to be so indignant? Have I said something unparliamentary?

DR. G. VIJAYA MOHAN REDDY: Nobody can say that the Minister has instigated a caste war.

THE DEPUTY CHAIRMAN: If the Minister asks, I can allow him a personal explanation. There is nothing to get agitated. (Interruptions)

SHRI N. K. P. SALVE: Madam, on principle I have made the position of my party absolutely clear. But nobody in this country has a right to provoke a caste war which is implicit in the very provocative statement made by two Ministers. I repeat it.

Madam, this is a very delicate matter and a very sensitive matter. (Time bell rings) Therefore, I would request the Prime Minister not to lightly brush aside the constitutional aspect of the matter which has been raised by Mr. Bhatia. Also there is a subsequent case of the Supreme Court where the Supreme Court in turn says that there is a time-limit beyond which only the economic criteria will come. As long as the Scheduled Castes, the Scheduled Tribes and the Backward Classes are oppressed and socially backward, there will have to be reservation. It is the categorical view of my party. If necessary, let us amend

[Shri N. K. P. Salve]

the Constitution. But please don't just try to lightly brush aside the constitutional angle and say that there will be no constitutional difficulties in the matter. All the lawyers that I have talked to have views, if not the same, very close to the ones expressed by Mr. Bhatia. Since we are all agreed on principle, why don't you keep the entire issue of reservation open? Let us have a discussion, take a view and take a deliberate decision in this matter? In the air, during the centenary celebrations of Baba Ambedkar itself, please don't stand on unnecessary prestige saying what I have done is done and it is final. Nothing is final in democracy, Mr. Prime Minister. Very sensible decision comes only after the earlier hasty decisions are revoked. Please don't be very hastily in this matter, as you have been.

Secondly, I have not been able to understand one thing and your statement is singularly silent. Even in future there is no promise about it. What about the minorities? They are a backward class. That was the representation made by my party. To these backward classes you must give reservation. Not a word about it is mentioned.

There is another thing which we had mentioned the other day about the Mandal Commission's recommendations. Those Scheduled Castes and Scheduled Tribes converts into religions other than Hinduism must be given reservation. Take the Dalit Christians. Do you want that the minorities and the Dalit Christians must also go on burning the buses and should go on forming a human chain before you come with another statement? Please don't do that. We are not for any type of agitation because reservation has to be given. But there has to be a basic equity. You are now coming to the economic criteria. We also pleaded for economic criteria which was that day completely rejected outright and disregarded. Today it has acquired importance because the whole country is burning.

SHRI VISHWANATH PRATAP SINGH: That very day, to Mr. Pramod Mahajan I had said that we would positively consider this economic criterion. I said it that very day. There is nothing new.

SHRI N. K. P. SALVE: Mr. Prime Minister, you are right. You had stated that you would consider. My grievance is that you have not stated anything about that here. How do we take now that you continue to think the same way?

SHRI VISHWANATH PRATAP SINGH: This five to ten per cent is on economic criteria.

SHRI N. K. P. SALVE: If you want to riggle out of it, I can argue. My specific question to you is this. What you have not stated expressly in this is about the minorities and about the Dalit Christians. My question is with reference to minorities. Are you going to treat the minorities and the Dalit Christians as backward for purposes of reservation in educational institutions and for purposes of jobs? Madam, in this statement, so many things are combined. (Interruptions)...

Another thing which has been stated is that the right to work will be made a Fundamental Right. Then, of course, it says: 'within available resources.' (Interruptions). You ask the person sitting next to Mr. Paswan. He has already a deficit of Rs. 13,000 crores. And the experts say that it will reach the figure of Rs. 20,000 crores. What do you mean by 'available resources'? Will you clarify this? Will it mean more deficit, or, will it be without deficit? Where are the resources to come from? When you say that it will be made a Fundamental Right, it is inevitable that you will have to give them some kind of a dole, some money, when you are not able to provide them with employment. He is already Rs. 20,000 crores minus. Where are the resources to come from? (Time bell rings).

PROF. MADHU DANDAVATE: Tomorrow, I will give a report on the deficit.

SHRI N. K. P. SALVE: How much is it?

PROF. MADHU DANDAVATE: You will get that tomorrow.

SHRI N. K. P. SALVE: It is deficit all right. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Jagesh Desai, we are not discussing finance.

SHRI N. K. P. SALVE: Madam, my basic objection is, in this statement, all the important issues have been very lightly treated. It is neither here nor there. It is precisely this method of working that we object to. Please do not go by ad hoc decisions. Please do not go by hasty decisions. Please do not go by... (*Interruptions*).

SHRI GURUDAS DAS GUPTA: Madam, you did not give me time.

THE DEPUTY CHAIRMAN: In this case also, I rang the bell three times. (*Interruptions*)

SHRI GURUDAS DAS GUPTA: All that I am submitting is, there should be parity. They cannot go on speaking endlessly even if they are senior Members of the House. (*Interruptions*) I do not mind. The only thing is that there has to be an application of uniform standards for everyone.

THE DEPUTY CHAIRMAN: No reservation. Mr. Salve, please conclude.

SHRI N. K. P. SALVE: One sentence, Madam, and I have done.

In the end, I would ask, if the hon. Prime Minister feels that hasty decisions and ad hoc decisions are not going to solve the problem—the type of problem that the country is facing today—is he going to accept the proposal of taking all the parties into confidence and consider the entire question of reservation in totality, *de novo*?

श्री मोहम्मद उर्फ भीम अफजल (उत्तर प्रदेश) : मडम, अकालियता फिर्के के नुस्ते ए नजर से वर्जरे आज़म के तारा एलान पर एक-दा वज्राहते चाहता हूं। बहुत पहले इस मुल्क में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लिए साढ़े बाइस फासद रिजर्वेशन किया गया तो मुसलमानों ने उसका इस्तिबाल किया। अब मंडल कमीशन को लागू करने के लिए 10 साल से सवाल उठाया जा रहा था मुसलमान बराबर इस डिमांड में शरीक रहे और जब हुकूमत ने पालियामेंट में यह एलान किया कि वह उसका लागू करने जा रही है तो मुसलमानों ने उसका भी इस्तिबाल किया। आज वर्जरे आज़म साहब ने एलान किया कि बरखी की बुनियाद पर, माफ़ी परमादगः की बुनियाद पर 5 से 10 फीसदी रिजर्वेशन किया जाएगा तो मुसलमान इसका भी इस्तिबाल करते इस लेकिन मैं पूछना चाहता हूं कि क्या है मुल्क के मुसलमान का, जिसका 1947 के अन्दर सविसेज के अन्दर 10 से 12 फीसदी हिस्सा था, रिजर्वेशन होता रहा? और आज उसका सविसेज में हिस्सा एक, डेढ़ या दो परसेंट रह गया है तो क्या वह सिर्फ इस मुल्क में हुकूमत के फैसलों का इस्तिबाल करने के लिए ही रह गया? कर्मा संजादगः से इस बात पर सोचा गया कि मुल्क की 15 फीसदी या 20 फीसदी आबादी जब दूसरे लोगों के मुकाबले पीछे रकी तो क्या यह मुल्क पूरी तरह से तख़म करेगा? मैं आपके माध्यम से वर्जरे आज साहब से यह जानना चाहूँ कि मन्मशी बुनियाद पर और बकवर्ड क्लासेज की बुनियाद पर जो भी रिजर्वेशन किया जा रहा है उसमें अकालियता फिर्कों के कुछ खूदशात रहते हैं और वे खूदशात भी बहुत बोजे वज्राहते हैं। चालीस साल में रेशा जिस तरह से मुस्लिम आबादी का सविसेज में कम हुआ हालांकि पूरे मन्मके मौजूद थे, लेकिन फिर भी कर्मा हुई है इस बारे में आप बहतर सोच सकते हैं। कि क्यों कमी हुई है। यह रिजर्वेशन देने के बाद जो 27 फीसदी रिजर्वेशन दिया जा रहा है उसके अन्दर मुसलमानों के तबका शामिल हैं उनको कुछ रिजर्वेशन मिलेगा। आज जो गरीबी की बुनियाद पर कुछ देने जा रहे हैं उसमें भी यकीनन



[श्री मोहम्मद उर्फ भीम अफजल]

कूट न कूट हिस्सा उन्हें मिलेगा। लेकिन क्या इसकी वांछित हो सकती है कि उनका रिवॉल्यूशन किस हद तक होगा, कितना फीसदी होगा, किस तरह होगा और किस तरह लागू किया जाएगा? वैसे, यही बात मैं जानना चाहता हूँ और अपनी बात खत्म करता हूँ।

† [श्री محمد افضل عرف]

म - افضل (اتر پردیش) مؤتم اقلیتی فرقہ کے نقطہ نظر سے وزیر اعظم کے قیامہ اعلان پر ایک دو مضامین چاہتا ہوں - بہت پہلے اس ملک میں شیڈولڈ کاسٹس اور شیڈولڈ ٹرائبس کو اٹھنے سارے بائیس فیصدی وزرویشن کیا گیا تو مسلمانوں نے اسکا استقبال کیا - اب سبڈل کمیشن کی سفارشات کو لاگو کرنے کو اٹھنے سال سے سوال اٹھایا جا رہا تھا مسلمان برابر اس قیامت میں شریک رہے اور جب حکومت نے پارلیمنٹ میں یہ اعلان کیا کہ وہ اسکو لاگو کرنے جا رہی ہے تو مسلمانوں نے اسکا بھی استقبال کیا - آج وزیر اعظم صاحب نے اعلان کیا کہ قریبی کی بلیمہ پر معاشی پسماندگی کی بلیمہ پر پانچ سے دس فیصدی وزرویشن کیا جائے گا - تو مسلمان اسکا بھی استقبال کرتے تھے - لیکن میں پوچھنا چاہتا ہوں کیا اس ملک مسلمان کا جسکا ۱۹۳۷ کے انڈیا سرویسز میں ۱۰ سے ۱۲

پرسنٹ حصہ تھا وزرویشن ہوتا رہا - اور آج اسکا سرویسز میں حصہ ایک - تیرہ یا دو پرسنٹ رہ گیا ہے - تو کیا یہ صرف اس ملک میں حکومت کے فیصلوں کا استعمال کرتے رہنے کیلئے رہ گیا ہے - کبھی سبڈنگی سے اس بات کو سوچا گیا کہ ملک ۱۵ فیصد یا ۲۰ فیصد آبادی جب دوسرے لوگوں کے مقابلے میں پیچھے رہے گی تو کیا یہ ملک پوری طرح ترقی کرے گا - میں آپ کے مادمہم سے وزیر اعظم صاحب سے یہ پوچھنا چاہتا ہوں کہ معاشی بلیمہ پر اور پینک رتہ کلاسز کی بلیمہ پر جو بھی وزرویشن دیا جا رہا ہے - اسمیں اقلیتی فرقوں کے کچھ خدشات دھتے تھے - ارد ان خدشات بھی بہت واضح وجوہات ہیں چاہیں سنائی میں دیکھو جس طرح سے مسلم آبادی کا سرویسز میں کم ہوا ہے - حالانکہ پورے مواقع موجود تھے - لیکن پھر یہی کہی ہوئی ہے - اس ہمارے میں آپ بہتر سوچ سکتے ہیں کہ کیوں کہی ہوئی ہے - یہ وزرویشن دینے نے بعد جو ۲ فیصدی وزرویشن دیا جا رہا ہے اسکی اندر مسلمانوں کے طبعیات شامل ہیں - چلکو کچھ وزرویشن ملے گا - آج جو قریبی کی بلیمہ پر کچھ دینے جا رہے ہیں - اسمیں بھی تینوا کچھ نہ کچھ حصہ انہیں ملے گا - لیکن کیا اس کی وضاحت ہو سکتی ہے کہ انکا وزرویشن

کس حد تک ہوگا کتنا فوجدی ہوگا  
کس طرح ہوگا اور کس طرح "کڑ" کیا  
جائے گا - بس یہی باتیں ہیں جاننا  
چاہتا ہوں اور اپنی بات ختم  
کرتا ہوں -]

**उपसभापति :** श्री राम अवधेश सिंह जी,  
एकदम संक्षेप में बालिये।

**श्री राम अवधेश सिंह :** संक्षेप में बोलूंगा।  
उपसभापति महोदया, 7 अगस्त को  
जो इस सदन में ऐतिहासिक फैसला हुआ  
और घोषणा हुई वह एक साधारण प्रोग्राम  
के कार्यान्वयन की घोषणा नहीं थी, वह  
एक शांतिपूर्ण राज्य क्रांति की घोषणा थी।  
राज्य क्रांति इस भावने में थी कि सदियों  
से बहुसंख्यक समाज के लोग राज सत्ता में  
धुसने से मना कर दिये गये थे और उनके  
लिए दरवाजे बन्द थे और अब वह दरवाजा  
खोल दिया गया है। वह राज्य क्रांति  
हुई और राज्य क्रांति से जो लोग प्रभावित  
होते हैं वह बेचैन हैं और बहुत बेचैन हैं  
क्योंकि राज सत्ता पर मुट्ठी भर अंग्रेजी  
में निपुण, पैसे वाले और ऊँची जाति के  
लोगों का एकाधिकार था, नीकरशाही पर  
उनका एकाधिकार था। यह जी आज  
लड़के सड़कों पर हड़दम मचा रहे हैं, ये  
अपने बलवृत्ते पर नहीं मचा रहे हैं। जो  
नीकरशाही तिलमिला गई है और जो  
एक-एक घर के चार-चार और पांच-पांच  
लड़के आई. ए. एस. और आई. पी.  
एस. बने बैठे हैं वह इसके पोछे हैं। एक  
किसान काबेटा था। किसी तरह से अंग्रेजी  
में निपुणता हासिल कर ली और वह  
आई. ए. एस. में लगातार तीन-तीन बार  
क्वालिफाई किया, लेकिन मौखिक परीक्षा  
में छोड़ दिया गया। लेकिन एक ही घर  
की तीन बेटियाँ हैं तो तीनों आई. ए.  
एस. हैं और दामाद भी अफसर हैं। ये  
लोग आज छटपटा रहे हैं और समझ रहे  
हैं कि अब तो गांववाला आया। इसलिए  
मैं प्रधान मंत्री से अर्ज करना चाहता हूँ कि  
अंग्रेजी पढ़े लिखे लोगों के लिए थोड़ा

दरवाजा बंद करिये क्योंकि जब तक अंग्रेजी  
चलती रहेगी प्रशासनिक परीक्षाओं के लिए,  
तब तक न तो ऊँची जाति के गरबों का  
हिस्सा मिलेगा, प्रशासनिक वृत्तिय, पर,  
और न पिछड़ी जाति के गरबों का हिस्सा,  
यह बात निश्चित समझ लीजिये। इसमें दो  
राय नहीं हैं कि इन ऊँची जाति के गरब  
लोगों और पिछड़ी जाति के गरब लोगों  
को अंग्रेजी के चलते राज-सत्ता, राज प्रशा-  
सन में हिस्सा नहीं मिल सकता है। ये  
जो छटपटा रहे हैं तो क्यों छटपटा रहे हैं?

**उपसभापति :** आप स्पष्टीकरण पृष्ठिये,  
लोगों की छटपटाहट का निवेदन क्या है।

**श्री राम अवधेश सिंह :** महोदया, मैं  
आपको याद दिलाना चाहता हूँ कि 8  
अगस्त को जब माननीय प्रधानमन्त्री जी  
क्लेरिफिकेशन दे रहे थे और तब मैं  
उस समय पृष्ठ रहा था तो मैंने उस समय  
कहा था कि ऊँची जाति के गरबों के हितों  
अगर 5 फीसदी आरक्षण कर दिया जाय  
और अल्पसंख्यकों के हितों में अगर 5  
प्रतिशत कर दिया जाय तो हमें कोई  
ऐतराज नहीं है। यह हम चाहते हैं। यह  
अलग अलग बात जो चल रही है, इसको  
साफ कर दिया जाय। ये भविष्य जैसे  
पंडित लोग, कांस्टिट्यूशन के पंडित लोग  
हैं... (ध्वनियान)... पंडित कहाँ, गली  
नहीं दे रहा हूँ।

**श्री मदन माटिया :** आपकी गारंटी भी  
मुझे मीठी लगेगी।

**श्री राम अवधेश सिंह :** कांस्टिट्यूशन के  
पारंगत पंडित लोग जो हैं वे क्या कहते  
हैं! मैं इनसे जानना चाहता हूँ, वहाँ इर्ज  
के साथ कहना चाहता हूँ कि ये वहाँ कि  
संविधान के कौन से धारा है जो यह  
कहती है कि 50 फीसदी से अधिक आर-  
क्षण नहीं हो सकता या सर्वोच्च कोर्ट का  
कौन सा ऐसा फैसला है जो 50 प्रतिशत से  
अधिक आरक्षण पर रोक लगाता है; वरिदा  
मैं आपको बताना चाहता हूँ कि भारत में  
मध्य वसें-केरल स्टेट के एक फैसले में  
सुप्रीम कोर्ट को सात जजों को बैच ने  
यह फैसला, 1976 में दिया है जिसमें कहा  
गया है कि अगर किसी वर्ग का एडिक्वेट

[श्री राम अवधेश सिंह]

रिजर्वेशन नहीं है तो संविधान की धारा की उपधारा 4 के तहत उसको 80 प्रतिशत तक भी रिजर्वेशन दिया जा सकता है। यह 15 वीं आर्टिकल नहीं है। यह सुप्रीम कोर्ट का फैसला है। मैं जानना चाहता हूँ कि....

उपसभापति : आप उनसे न पूछिए, प्रधानमंत्री से पूछें।

श्री राम अवधेश सिंह : महादया, दूसरी बात मैं यह कहना चाहता हूँ कि...

उपसभापति : स्टेटमेंट प्रधानमंत्री ने किया है।

श्री राम अवधेश सिंह : यह कांस्टिट्यूशन का भाग नहीं है। मैं धारा काट करवा चाहता हूँ।... (व्यवधान) नैडम, इन्होंने इसको मिसगैड किया है। संविधान का धारा 29 को उपधारा 2 के तहत लाट करके और 15वीं धारा के 1 और 2 क्लॉस को इन्होंने काट करके पुनर्गठित किया है और रिजर्वेशन का नहीं रहने दिया है। जो माषण इन्होंने दिया है उसमें इन्होंने ऐसा किया है। महादया, मैं कहता हूँ। जो पड़ना संशोधन हुआ कांस्टिट्यूशन में तो इस सदन में उस पर संविधान सभा के सदस्यों ने जो मत दिया, एकात्मिक शब्द उसमें नहीं है। संविधान की धारा 5 को उपधारा 1; 2 और 3 को निरस्त करने हुए उपधारा, 4 जोड़ी गई थी, उसको मैं पढ़ता हूँ। ... (व्यवधान)

SHRI A. G. KULKARNI. Are you an intellectual? Why are you quoting the Constitution?

श्री राम अवधेश सिंह : मैं आपके जैसा इंटेलिक्चुअल नहीं हूँ। मैं खेत खलिजानों से प्रभावित हूँ इसलिए मैं उसका इंटेलिक्चुअल हूँ... (व्यवधान) ... क्योंकि उनका भर काम ये काम हमारे मां-बाप ने हुनर दे दिया है, इसलिए मैं यह कोट कर रहा हूँ। संविधान में जो पड़ना संशोधन हुआ उसकी धोखी उपधारा है:

"Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes."

और इसके साथ पढ़िये 16 को उपधारा 4। वह क्या कहती है।...

(व्यवधान)... आप थोड़ा रुक गइये। भट्टिया माहब अब इतना अनर्गल बोल रहे थे तो आप सुन नहीं रहे थे।... (व्यवधान)...

श्रीमती मारग्रेट अल्ट्रा (कर्नाटक) : अपने कक्ष है कि अंग्रेजी वालों का बाहर रखें। अगर उन्हें बाहर रखना है तो आप अंग्रेजी क्यों पढ़ रहे हैं?

श्री राम अवधेश सिंह : हिन्दी की किताब आप ले आइये, मुझे मिली नहीं।

श्री प्रमोद महाजन (महाराष्ट्र) : इसलिये कि अंग्रेजी के संविधान को ही धुर्भाग्य से प्रामाणिक माना जाता है, उसका भाषान्तरण प्रामाणिक नहीं माना जाता। ... (व्यवधान)...

श्री राम अवधेश सिंह : धारा 16 की उपधारा 4 पढ़ रहा हूँ।

उपसभापति : उन्होंने पढ़ दी थी—

श्री राम अवधेश सिंह :

"Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented..."

"एडीक्वेटली रिप्रेजेंटेड" शब्द को साफ करिये।

adequately represented in the services under the State.

यह अपने आप साफ है। इसी उपधारा 4 की व्याख्या की गयी है, डिफिनिशन दी गयी है। प्रथम संशोधन करके 15वीं धारा की उपधारा 4 में कि बैकवार्ड

क्लामेज आफ मिटीजन्स जो कहा गया है। 6वीं धारा की उपधारा 4 में, उसको रिफाइन किया गया है संशोधन करके कि बैकवर्ड कौन है?

THE DEPUTY CHAIRMAN: If I did not stop Mr. Bhatia to mention the Constitution, I cannot stop him too. He is on his right to mention the Constitution, whichever way he interprets it.

श्री राम अवधेश सिंह : इन्होंने 5 धाराओं को कोट किया है मैं तो केवल 2 उपधाराओं को कोट कर रहा हूँ।

उपसभापति : अब तो खत्म हो गया।

श्री राम अवधेश सिंह : मैं खत्म कर रहा हूँ... (व्यवधान)

उपसभापति : मैं कैसे कह दूँ कॉन्स्टीट्यूशन मैंने प्रच्छा नहीं लगा I swore by it.

श्री राम अवधेश सिंह : महोदया, सब जानते हैं कि यह सब लिखा हुआ है... (व्यवधान) भाटिया माहब तो जिप मुक्किल का ब्रीफ लेते होंगे, कभी इधर पे मिलकर, कभी उधर से मिलकर... (व्यवधान)

उपसभापति : राम अवधेश जी, भाटिया जी को जाने दीजिए, जो प्रधान मंत्री जी ने बोना है उस पर बोलिए।

श्री राम अवधेश सिंह : मैं उसी पर कह रहा हूँ... (व्यवधान) थोड़ी सी कृपा कर दीजिए। मैं आपसे हाथ जोड़ता हूँ कि मेरी बात जरा सुन लीजिए।

महोदया, ये जो दो तीन तर्क चलते हैं उनके बारे में मैं एक एक मिनट आपसे अर्ज करूँगा। एक तो आर्थिक है, दूसरा मेरिट और तीसरा है गरीबी प्रमोरी दूसरे संदर्भ में। पहला क्या है? आर्थिक। आर्थिक के बारे में मैं यह कहना चाहता हूँ कि...

उपसभापति : आप सवाल कर रहे हैं। वाब दे रहे हैं। आप अगर

पूछ रहे हैं प्रधान मंत्री जी से तो इधर पूछ लीजिए।

श्री राम अवधेश सिंह : मैं सवाल भी कर रहा हूँ, जवाब भी दे रहा हूँ।

उपसभापति : जवाब मत दीजिए। कृपया जवाब न दें।

श्री राम अवधेश सिंह : क्योंकि इन लोगों ने, कांग्रेसी लोगों ने के ल सवाल नहीं किये, इन लोगों ने पूरा व्याख्यान किया। तो मैं भी उस व्याख्यान में थोड़ा छेद कर रहा हूँ। उस व्याख्यान में कुछ गड़बड़ी है इसलिए मैं उस व्याख्यान में छेद कर रहा हूँ।

महोदया, इन्होंने अभी कहा कि 60 परसेंट, 40 परसेंट, 50 परसेंट मार्क्स में अंतर हो जाता है। यह बहुत भारी अंतर है। कैसे होगा? मैं कहना चाहता हूँ कि कैपिटेशन फीस देते हैं तो अंग्रेजी में पढ़े लिखे, पैसे वाले, ऊँची जाति के बड़े बाप के नालायक बेटे को 40 परसेंट पर लेते हैं... (व्यवधान) उनके लिए कौन सा मेरिट का आधार है? उनको क्या नौकरी नहीं दी जाती है? उनको भी नौकरी दी जाती है। हम तो प्रवेश में लेते हैं चूँकि हमारा शिक्षा स्तर लोअर है, हम एक ही स्कूल से पढ़कर आते हैं। हमारे लड़के मुराों के पास जाते हैं, भीम चगते हैं, बकियाँ चराते हैं, आपके लड़के तो अंगूर का जूस पीते हैं, मक्खन खाते हैं, मलाई खाते हैं। जो समाज में अंतर है उस अंतर के लिए जो 10 नम्बर हमको देते हैं ये तो ग्रेस मार्क्स हैं। इसमें आरक्षण कुछ नहीं है। मिगपली ग्रेस मार्क्स हैं हमारे सामाजिक, शैक्षणिक रूप से अंग्रेजी से वंचित होने के कारण समान नहीं हैं। उस समानता के लिए हमको आप ग्रेस मार्क्स देते हैं। यही है आरक्षण, और कुछ नहीं है। तो हमको ग्रेस मार्क्स देने में आप छटपटाते हैं और आपका अंग्रेजी पढ़े-लिखे, पैसे वाले बड़े बाप का नालायक बेटा जाकर दो लाख रुपये कैपिटेशन फीस देकर पढ़ता है।

[श्री राम अवधेश सिंह]

उस पर आप अंगुली नहीं उठाते हैं तो आपका मेरिट चक्कर—यह मेरिट धोखाधड़ी है।

आप लोग छटपटा गये हैं। काहे, जैसे सत्ता से रह गये। पानी से मछली निकल जाती है, तो वह तड़पने लगती है।  
... (व्यवधान)

उपसभापति : वह बोल रहे हैं, उनको बोलने दिया जाए। ... (व्यवधान)

डा० अब्दुल अहमद खान : यह स्पष्टीकरण तो कोई पूछ नहीं रहे हैं।

श्री राम अवधेश सिंह : पानी से मछली निकल जाती है, तो वह तड़पने लगती है। सत्ता रूपी पानी से यह निकल गये हैं और यह तड़प रहे हैं। यह इनकी तड़पन है।

उपसभापति : अच्छा, आप आगे अपना सेकंड क्लैरिफिकेशन पूछिये।

श्री राम अवधेश सिंह : यह सत्ता रूपी पानी से निकल गये हैं। यह मछली की तरह तड़प रहे हैं।

उपसभापति : अब आप आगे बोलिये।  
... (व्यवधान)

डा० अब्दुल अहमद खान : इनकी जो मर्जी में आता है, वह बोले जा रहे हैं। यह क्या हो रहा है?

उपसभापति : राम अवधेश सिंह जी, जल्दी संक्षेप में बोलिए और खत्म कीजिए।

डा० अब्दुल अहमद खान : यह केवल\* हो रही है। हम भी माइनार्टी के लोग हैं। हमने भी सवाल पूछने हैं।  
... (व्यवधान)

उपसभापति : आप बैठ जाइये। मैंने उन्हें इजाजत दी है। आप उन्हें बोलने दीजिए। ... (व्यवधान)

डा० अब्दुल अहमद खान : हम भी माइनार्टी की बात करना चाहते हैं।  
... (व्यवधान)

उपसभापति : आप बैठ जाइये। राम अवधेश सिंह जी आप सवाल पूछ लीजिए और बैठ जाइये। एक सवाल आप पूछिये और बैठ जाइये। बस, बात खत्म हो गई।

श्री मती सूर्याकांता पाटिल (महाराष्ट्र) : क्या यह क्लैरिफिकेशन पर बोल रहे हैं?  
... (व्यवधान) यह क्लैरिफिकेशन पर तो बोल ही नहीं रहे हैं।

उपसभापति : यह उनकी जुबान है। वह बोल रहे हैं, जैसे वह बोलते हैं।  
... (व्यवधान)

डा० अब्दुल अहमद खान : इनको इतना टाइम दिया है। ... (व्यवधान) और यह बोल किस पर रहे हैं?

श्रीमती सत्या त्रिनि (उत्तर प्रदेश) : जो कुछ भी किया है, वह कांग्रेस ने किया है। इन्होंने क्या किया है।  
... (व्यवधान)

श्री संघ प्रिय गौतम : महोदया, यह \*शब्द रेकार्ड पर नहीं जाना चाहिए।

उपसभापति : हां, \*शब्द रेकार्ड पर नहीं जाएगा।

श्री अवधेश सिंह जी, अपना एक सवाल पूछ कर आप बैठ जाइये।  
... (व्यवधान)

श्री राम अवधेश सिंह : महोदया, मैं बैठ ही रहा हूँ। यह लोग मुझको \*कह रहे हैं। ... (व्यवधान)

उपसभापति : आप \*? बात छोड़िये, अपनी बात कहिए।

श्री राम अवधेश सिंह : यह इतिहास साबित करने वाला है कि यह \* कर रहे हैं कि मैं कर रहा हूँ। इतिहास इस बात को साबित करेगा। ... (व्यवधान)

डा० अबरार अहमद खान : यह वही राम अवधेश सिंह जी हैं, जो राष्ट्रपति के अभिभाषण में भी आक्षेप करते थे।

श्री राम अवधेश सिंह : मैं राष्ट्रपति के अभिभाषण में आक्षेप इसलिए करता था कि मैं देश के 52 फ्रीसदी लोगों की आवाज उठाता था। मैं उनकी आवाज को हमेशा उठाता रहूंगा। ... (व्यवधान)

डा० अबरार अहमद खान : यह हाऊस के अंदर ... (व्यवधान)

श्री राम अवधेश सिंह : मैं 52 फ्रीसदी लोगों की आवाज उठाता था और उठाता रहूंगा। राष्ट्रपति जी के भाषण में भी उठाता था और आगे भी उठाता रहूंगा। आप जैसी \* मैं नहीं करूंगा। ... (व्यवधान)

मैं प्रधान मंत्री जी से एक स्पष्टीकरण पृष्ठ कर अपनी बात समाप्त करना चाहता हूँ। ... (व्यवधान)

श्रीमती सत्या वहिन : यह क्या बात कह रहे हैं? क्या यह स्पष्टीकरण है? ... (व्यवधान)

डा० अबरार अहमद खान : दलाती तो यह सरकार की कर रहे हैं। ... (व्यवधान) जो मर्जी में आता है, वह बोलते जा रहे हैं। ... (व्यवधान)

उपसभापति : राम अवधेश जी, ... (व्यवधान) प्लीज, सिट डाउन। ....

(व्यवधान) सिट डाउन, बस, उनको बोलने दीजिए ... (व्यवधान)

श्री राम अवधेश सिंह : तो अच्छा लगता है और जब मैं \* कहता हूँ ? बुरा लगता है। ... (व्यवधान) आप भी तो \* करते हैं। ... (व्यवधान)

उपसभापति : राम अवधेश जी, बस आपकी बात हो गई!

श्री राम अवधेश सिंह : मैं एक स्पष्टीकरण चाहूंगा। महोदया, मैं माननीय प्रधान मंत्री जी से स्पष्टीकरण चाहता हूँ कि जो उस दिन सदन में स्वयं इन्होंने कहा था, मैंने खुद ही सजेस्ट किया था कि 5 का 6 फ्रीसदी रेश्यो एक ही रह जाएगा जब 52 फ्रीसदी पिछड़ों को 27 फ्रीसदी दे रहे हैं तो 13 फ्रीसदी को अगर 6 फ्रीसदी दे दें तो उसमें हमको कोई आपत्ति नहीं है। हम उस में सहभागी हैं, 5 या 6 कर दें तो कोई बड़ी बात नहीं है। लेकिन उनको भी लगे कि हमारा भी असर, हमारी भी हिस्सेदारी के बारे में कहा गया। दूसरी बात, उसमें भी बार-बार बात उठती है हालांकि मंडल कमिशन में अल्प-संख्यकों में जो पिछड़े हैं दफाली, अंसारी हैं, कसाई हैं वगैरह-वगैरह, उनकी हिस्सेदारी है, लेकिन जो ऊंची जाति के सैन्यद, मलिक, शेख और पठानी हैं वे वंचित रह जाते हैं। वे माइनारिटीज में हैं। उनके लिए भी अगर 4 परसेंट, 5 परसेंट इसमें से कुछ आप ईयरमार्क कर दें तो मैं समझता हूँ कि यह अच्छी बात होगी, तो इस पर आपकी क्या राय है?

उपसभापति : बस, आपका बहुत लंबा भाषण हो गया।

श्री राम अवधेश सिंह : यह "क" हुआ, "ख" पृष्ठता हूँ।

उपसभापति : नहीं, अब आप बैठ जाइये। प्लीज टेक यूअर सीट। ... (व्यवधान) राम अवधेश जी अब मुझे अच्छा नहीं लग रहा है, इसलिए आप बैठ जाइये। ... (व्यवधान)

श्री राम अवधेश सिंह : अब इसका जवाब ... (व्यवधान) तो अच्छा नहीं लग रहा है।

उपसभापति : मुझे अच्छा नहीं लग रहा है, क्योंकि समय बहुत चला गया है और मेरे पास दूसरे नाम भी हैं। ... (व्यवधान) प्लीज आप मत बोलिए, आप क्यों बार-बार उठ जाती हैं। आप बैठिए। आराम से बैठिए। प्लीज दन मिनट। ... (व्यवधान) श्री शमीम हाशमी। ... (व्यवधान) आप सिर्फ सवाल पूछ लीजिए, भाषण न करें।

श्री शमीम हाशमी : महोदया, मैं एक शेर से शुरू करूंगा :

“रखियो गालिब मुझे इस तौके नवाई से माफ़,

आज कुछ दिल में मेरे दर्द सिवा होता है।”

मंडल कमीशन की यह जो सिफ़ारिशात लागू की गई हैं यह तो मेरी पार्टी का स्टैंड है ही, हमने अपनी नौजवानी की बेहतरीन ज़वानी को इस सिफ़ारिश को लागू करने के लिए, सड़कों पर जलूस निकालने के लिए, पुलिस से मार खा कर और गिरफ़्तार होने का काम किया है, भाई राम विलास जी के भी साथ, इसलिए मेरा इससे खास ताल्लुक है, हम इसका इस्तक़बाल भी करते हैं और खुशी का इज़हार भी करते हैं। हम एक बात ज़रूर कहेंगे कि बैकवर्ड कम्युनिटी के सिफ़ारिशात को लागू करने के सिलसिले में कर्पूरी ठाकुर के तजुबे, समझदारी और सिमेरिटी, इन तीन चीज़ों पर कोई उंगली नहीं उठा सकता है। उन्होंने जब बिहार में 26 परसेंट आरक्षण किमा तो बैकवर्ड कम्युनिटी को दो हिस्से में बांटा था। अति बैकवर्ड, यह एनेक्सचर “ए” में थे जिनको 12 परसेंट दिया था और जनरल बैकवर्ड ... (व्यवधान)

श्री राम अवधेश सिंह : उन्होंने नहीं बांटा था, मुंगेरी लाल आयोग ने

बांटा था। मुंगेरी लाल आयोग ने उसमें सिफ़ारिश की थी और मंडल आयोग ने सिफ़ारिश नहीं की है।

श्री शमीम हाशमी : व उन हिसाब से लागू किया था।

श्री राम अवधेश सिंह : ल ... का नहीं ... (व्यवधान)

उपसभापति : राम अवधेश जी, प्लीमें बैठिए। ... (व्यवधान)

श्री शमीम हाशमी : आप बीच में मत बोलें।

श्री राम अवधेश सिंह : आप बोल रहे हैं। ... (व्यवधान) मैं आपको इन्फ़र्मेशन दे रहा हूँ।

उपसभापति : आप मत दीजिए, आप बैठिए। आप कपया बैठिए।

श्री राम अवधेश सिंह : मैं इनको सूचना दे रहा हूँ।

उपसभापति : सूचना बाद में दीजिए अभी नहीं। प्लीज, सिट डाउन। बैठ जाइये।

श्री शमीम हाशमी : डा० राम मनोहर लोहिया समस्त महिला जाति को ब्राह्मण से दलित तक पिछड़ों में मानते थे, इसलिए तीन परसेंट रिज़र्वेशन समस्त औरत जाति को दिया गया। कर्पूरी ठाकुर एक सच्चे समाजवादी थे। ऊंची जाति के गरीबों की पीड़ा और दर्द को जानते थे। उन्होंने ऊंची जाति के गरीबों को 3 परसेंट आरक्षण आर्थिक आधार पर दिया था। तो मंडल कमीशन को लागू करते समय भी इन बातों को ध्यान में रखना चाहिए।

अब जो असल बात मैं कह रहा हूँ, वह यह है कि मायनोरिटीज की गुंजाइश तो मंडल कमीशन में है, लेकिन प्रधान मंत्री जी ने यह बात कही कि स्टेट सूची में जहां-जहां जो कम्युनिटी बैकवर्ड रहेंगी,

प्राथमिकता उनको दी जाएगी। हिंदुस्तान के अंदर बहुत सारी रियासतें ऐसी हैं कि जहां मुसलमान किसी भी बैकवर्ड सूची में नहीं हैं, जैसे—महाराष्ट्र जहां लाखों की तादाद में अंसारी, जुलाहे, बुनकर काम करते हैं, लेकिन वे बैकवर्ड की सूची में नहीं हैं। जाहिर है कि इस कायदेरिया पर वह वहां छंट जायेंगे। तीसरी बात जो मैं गुजारिश करूंगा कि उस कमीशन में यदि अमलगमेटेड मुसलमान को बैकवर्ड रखिएगा तो उसमें एक परसेंट भी मिलने वाले नहीं है क्योंकि सवाल कांस्टीट्यूशन बनाने वाली की नीयत का नहीं है। वह तो बड़े अच्छे हैं, लेकिन सवाल जमीन पर उसको इम्प्लीमेंट करने का है। नीयत का फलूर बरसों के अंदर नजुबों की रोशनी में जाहिर हो सका है मुसलमानों को रिजर्वेशन आफ आर्टिकल 15(4) में दे सकते हैं और 16(4) के अंदर भी दे सकते हैं। आप दो या तीन आदमियों की कोई कमेटी बना दीजिए यह डिफाइन करने के लिए कि मुसलमान सोशल-इकोनॉमिकली बैकवर्ड है कि नहीं? तो इस सिलसिले में दो तर्क मैं दूंगा कि बैकवर्ड की पहचान संविधान में लिखी हुई नहीं है। समाज के रबैये के ऊपर उसकी पहचान की गयी है। भाई राम विलास जी सैकड़ों साल पीछे अछूत थे और सैकड़ों साल पीछे हम इस जमीन पर म्नेच्छ थे। उनका पानी सबको चलता है तो वह बड़े नहीं हो गए और मेरा पानी सबको चलता है तो मैं बड़ा नहीं हो गया। अगर किसी मुल्क में, किसी रिश्ते में, किसी जाति का पानी सोलह आना नहीं पीता है या उसकी रसोई का खाना यदि सोलह आना वह आवादी नहीं खाती है तो उसको सामाजिक तौर पर पिछड़ा कहेंगे। पिछड़े की पहचान हमने यह की कि ऊंची जाति के लोग जब बैठते हैं, तो बोलते हैं कुम्हार घिना है, बनियां खनियां है, निलिया मशान है, मियां चियां है। ये बोल-बोले जाते हैं इसलिए सामाजिक आधार पर हम मानकर चलेंगे कि मुसलमान पिछड़े हैं। इसी हाउस में राम अवधेश जी के मवाल के जवाब में उस समय के होम मिनिस्टर का कन्फेशन है कि न्यू बुद्धिस्ट के बाद अधिक तौर पर और सामाजिक तौर पर सबसे अधिक

पसम दा मुसलमान है यानी जनरल हिन्दू हरिजन से भी नीचे मुसलमान है।

तालोख के मैदान में अभी भाई राम विलास जी ने बेलफेअर महकमे से मायनो-रिटी सेमीनार किया था। प्रधान मंत्री जी तशरीफ रखते थे। उसमें जो एजेंड था उसके मुताबिक मुसलमानों का तालमी सेंसस यह था कि प्रायमरी स्कूल में वह 12 परसेंट, मिडिल में जाकर 6 परसेंट, 12वें में आकर 2 परसेंट हो गया और आगे कालेज में शायद एक परसेंट ही होगा या नह होगा। नौकरियों में हमारे पी०शिव शंकर जी ने फरमाया था कि, बिरले यदि एक आदमी सेक्रेट्रिएट में कोई मुसलमान होता है तो हम कहते हैं कि चलो एक मुसलमान हो गया। ऊंची नौकरियों में उसका कोई ननासुब नहीं है। नौकरी में हम हैं नहीं, तालीम में हम हैं नहीं, रोजगार में हम हैं नहीं, खेतों में हम हैं नहीं, व्यापार में हम हैं नहीं, इंडस्ट्री में हम हैं नहीं और सामाजिक प्रतिष्ठा के बारे में अपने-अपने घर जाकर आंख बंद करके सोच लीजिएगा कि कितनी इज्जत दी जाती है? हमारा हाल तो यह है कि हम गाड़ी में परिवार के साथ बैठने में डरते हैं। हमारी हालत यह है कि हम इक्का-दुक्का धर में सोने में डरते हैं। इतना डरा वर्ग, सहसा वर्ग—अगर उसको सामाजिक और आर्थिक तौर पर पिछड़ा नहीं कहेंगे तो इस देश में पिछड़े की पहचान कौन होगा? इसलिए हम प्रधान मंत्री जी से गुजारिश करता हूं और मेरा कहना है कि 15(4) में नहीं कर सकते हैं और 16(4) में नहीं कर सकते हैं, लेकिन जहां कहा गया है—

Any backward class or community who are not adequately represented in the Government services.

आप चाहें तो उसमें भी कर सकते हैं। मैं एक बात राम विलास जी से कहूंगा कि वह हमदर्दी से भी सोच सकते हैं। “दिल के जलवे बदल जाएं तो क्या, जिस्म के हालात बदल जगने हैं।” अगर इस देश के अंदर जो दलित हैं, जो आदिवासी हैं, उसका किसी कारण से नुब हो गया हो किसी जाति की लड़की से और विचार बदल गया हो, अगर वह हिंदू नहीं रह पाता है और नॉन हिन्दू रह



[श्रीं शमीम हाशमी]

जाता है तो इस कारण क्या हरिजन और आदिवासी की माली हालत बदल जाएगी। आपने क्राइटेरिया रखा है कि हरिजन के अंदर अगर नोन-हिन्दू हो जाय और हिन्दू न रह जाए तो भी उसको बैंकवर्ड में आप मान लेते हैं और हरिजन मुसलमान हो तो बैंकवर्ड नहीं। आज तक इस तरीके का लोजिक हमको समझ में नहीं आया है। इसलिए हम आपसे गुजारिश करेंगे कि आप इन तमाम बातों पर गौर करें, देखें। जहां तक नियत का है, मैं छोटी बात बोलने का कायल नहीं हूँ, लेकिन भाई अफजल और कुछ लोग बहुत कुछ बोल जाते हैं, मैं कहता हूँ कि पार्लियामेंट के अंदर, स्टेटों की असेम्बलियों के अंदर इस बार जितने कम मुस्लिम रिप्रजेंटेटिव हैं, आज तक नहीं थे। बोलिए, नियत आपकी अच्छी ही है। हमारा वजुद है ही नहीं, हम हैं ही नहीं, कैसे हमारी बात होगी। यह जो हंगामे हो रहे हैं, जब डिलिवरी होती है, समाज के गर्भ से नई बात पैदा होती है तो लेबर पेन की छटपटाहट होती है और फिर यह सैकड़ों साल की परंपरा है, कुछ जातीय-वफादारियाँ हैं, यह सब लेबर पेन की छटपटाहट, इतना भर सब लोगों को मंजूर करना चाहिए। इतनी बात तो आप भी सह कर चलिए। इतनी बात तो हम भी समझते हैं कि यह कौन कर रहे हैं?... (समय की घंटी)...

मेडम, दो शेर में खतम कर दूंगा। ये कौन कर रहे हैं? वे कुछ लोग नेशनल फ्रंट के अंदर हैं, हुकमत के अंदर हैं, उनके मददगार लोग हैं, विश्वनाथ प्रताप सिंह जी के नेतृत्व में अपनी कम-जहनी की वजह से ऐसा समझते थे कि बहुत कुछ, बहुत कुछ जो चाहेंगे, सो होगा, लेकिन जब सामाजिक परिवर्तन हुआ तो यह हार्टिंग रुमांटिक कोलीजन हो गया; एक भ्रम टूट गया। इसलिए इस तरीके की बात, ऐसे हंगामे ज्यादातर उधर से ही हो रहे हैं, यह हम अखबारों के बयान से भी देख रहे हैं, हम रोज देखते हैं, ऐसा है कि--

साफ छुपते भी नहीं, सामने आते भी नहीं।

खूब पर्दा है कि चिलमन से लगे बैठे हैं।

ऐसे लोग आपके हमनसीनी में हैं, आप उन्हें पहचानिए। भाई राम विलास जी आपके ऊपर एक शेर कहकर खतम करता हूँ, जो फैंज का शेर है--

चंद रोज और मेरी जान फकत चंद रोज और जुल्म की छांव में सो लेने को मजबूर हैं हम। बाप दादाओं की मिरास है मजबूर हैं हम।

लेकिन यह खतम हो जाएगा।... (व्यवधान)... शुक्रिया।

**उपसभापति :** आजमी साहब, आप एक लपज कुछ बोलना चाह रहे हैं, बोल के खतम कर दीजिए।

**श्री मौलाना अब्दुल्ला खां आजमी** (उत्तर प्रदेश): मेडम, मैं तो अपना सेकुलर कल समझूंगा, अगर एक लाफज में मेरी बात आप खतम करवाएंगी। बीस-पच्चीस मिनिट तक तो हंसी, बोलचाल और लतीफे-बाजी हो...

**उपसभापति :** आप बोलिए, वह अलफाज छोड़ दीजिए। अगर कहा जाता है कि एक बूंद पानी पीजिए तो एक ड्रॉप थोड़े ही पीते हैं।

**श्री मौलाना अब्दुल्ला खां आजमी :** मेडम, मैं इन आशआर से शुरू करना चाहूंगा कि--

आई न रास जिसको नशेमन की ज़िदगी, अपने वतन में रहके भी जो बेवतन हैं आज। रोता है जो बहार में फसले-बहार को, हर फूल जिसके वास्ते रंगों कफन है आज। बेजार जिससे बुतबदा वरहम निजामे देर जिससे खिची खिची हुई गंगो-जमन है आज। मुस्लिम का हाल पूछने हो अहले हिंद क्या दोनों जहां की रूहे रवां खस्ता तन है आज।

मेडम, मैं आज इस बात पर इस हाउस में खुशी का इजहार करता हूँ, चंद जुमलों की वजाहत वजीरे-आजमें हिंद से पूछने के पहले आज खुले दिल से और खुले माहौल में जहां सारे मसाल पर चर्चा हुई है, वही एक सबसे ज्यादा जरूरी ग्रहम मसल

पर मुसलमानों के मामले में भी सबके कान खड़े हुए हैं और सब लोग संजीदगी के साथ इस पर बयान दे रहे हैं। मेडम, मामला यह है कि दस्तूरे हिंद के मुताबिक मुल्क के तमाम तबकात को एजुकेशनल और इकोनोमिकल तरक्कीयाती मंदानों में सामाजिक ईसाफ और बराबरी के हकूक दिए गए हैं। हमारे मुल्क का दस्तूर तमाम लोगों को एक साथ तरक्की की धारा में ले जाता है। आज मंडल कमीशन की सिफारिशान पर काफी जोर-शोर से गौर हो रहा है, 27 फीसद रिजर्वेशन मान लिया गया और उसके बाद पूरे मुल्क में एक आग सी भी लगी, ... (व्यवधान)

श्री राम अवधेश सिंह : आग नहीं, प्रसव पीड़ा...

उपसभापति : प्लीज, उन्हें बोल लेने दीजिए।

श्री मौलाना अब्दुल्ला खां आजमी : जहां रिजर्वेशन की हिमायत हुई है, वहीं इस रिजर्वेशन के खिलाफ मुल्क के चौराहे भी जल रहे हैं। जहां इस रिजर्वेशन की हिमायत हुई है, वहीं इस रिजर्वेशन के खिलाफ देश को सम्पत्ति की तोड़-फोड़ भी हुई है। जहां इस रिजर्वेशन की हिमायत हुई है, वहीं इस रिजर्वेशन के खिलाफ, वजीरे आजम के खिलाफ तारे, इस हुकूमत को सतकृत और मजबूत की मंजिल से भी गुजरा जा रहा है। मुझे यह कहना है कि तोड़-फोड़ जो करते हैं, उनके लिए 5 परसेंट से लेकर 10 परसेंट तक आज के दिन तस्लीम किया जा रहा है। मुसलमान 45 साल में तोड़-फोड़ पर यकीन न रखने के कारण आज इस मंजिल पर पहुंचा है कि "जीरो बटा सन्नाटा" उसका पूरा वजूद बनकर रह गया है। हम तोड़-फोड़ पर यकीन नहीं रखते। हम मुसलमानों की जानिब से, मुसलमानों की नज्मानी करते हुए यह कहेंगे कि हमारे देश की कोई चीज टूटती है, उसे हम जनना दल की चीज नहीं मानते या इससे थले कांग्रेस के जमाने में जो चीज टूटी, हम उसे कांग्रेस की चीज नहीं मानते, हम उसे हिन्दुस्तान की सम्पत्ति, भारतवर्ष की सम्पत्ति मानते हैं। किसी भी दौर में वह सम्पत्ति जब जलाई

जाएगी, तोड़ी जाएगी, फूँकी जाएगी, नुकसान उससे देश का होगा। आज कोई भी इस तरह का काम अगर होता है तो देश को पीछे ले जाने का काम हो रहा है। मगर लोग अपनी तबज्जो इसके अलावा दूसरे तरीके से दिलवाएं, इतनी तेजी हमारे दिलो-दिमाग में नहीं पैदा हुई है। दुनिया के दूसरे मुल्कों में, मुझे मैडम दो मिनट का समय और देंगे आप, मैं दुनिया के दूसरे मुल्कों की भी बात कहूंगा कि अगर वहां लोगों को उनका हक नहीं मिला या लोग अपोज करना चाहते हैं तो मुल्क की सम्पत्ति नहीं जलाते, मुल्क की तरक्की में बाधा नहीं बनते बल्कि अपने गमो-गुस्से का इजहार इस तरह से करते हैं कि मुल्क का प्रोडक्शन भी चलता रहे और गमो-गुस्से का इजहार भी होता रहे लेकिन देश की तरक्की में कोई बाधा न पड़े।

इसलिए, मैडम, मैं वजीरे आजम से आपके तबस्सुत से यह अर्ज करना चाहूंगा कि मंडल कमीशन की रिपोर्ट, जो 10 साल से पेंडिंग में पड़ी थी, खुदाखुदा कर के आप के हाथों से अमल में आई। पूरे मुल्क ने उसका इस्तकबाल किया, अपोजीशन ने उसका इस्तकबाल किया। पार्लियमेंट से ऊपर उठकर इस बातों की हमदर्दी के नाते सब लोगों ने उसका इस्तकबाल किया, किया भी जाना चाहिए था। आज मुसलमान के मामले में चंद मुस्लिम लीडरों की तरफ से, नान मुस्लिम लीडरों की तरफ से भी कुछ चिंताजनक बातें आई हैं जिन पर संजीदगी के साथ गौर करने की जरूरत है और मैं प्राइम मिनिस्टर साहब ने उनकी वजाहत भी चाहूंगा।

मेरी गुजारिश यह है कि मुसलमानों के हालात को आप प्राइमरी क्लास से लेकर अपर क्लास तक देख सकते हैं। मुल्क में अभी चन्द दिनों पहले पार्लियामेंट अनेक्सी में श्री राम विलास पासवान जी ने अविलयतों का एक सेमिनार बुलाया था जो वजीरे आजम हिन्द की सदारत में चल रहा था। उसमें भी मुसलमानों की हालत का जय सर्वे किया गया तो प्राइमरी में 12 फीसद, मिडिल स्कूलों में 6 फीसद, 12वीं क्लास में 2 फीसद और आला तालीम में तो किसी फीसद का कोई सवाल

## [मोलाना अबुलक़ादिर खान]

ही पैदा नहीं होता। इतनी बड़ी अक्लीयत, जो इस मुल्क की माइनरिटीज की सबसे बड़ी अक्सरीयत है, अगर इसी तरह से पीछे जाती रही तो इस देश को जिसे हम इंसाफ़ का चमन कहते हैं, फूलों की इतनी बड़ी तादाद अगर भुरखा जाएगी तो चमन चमन नहीं रह जाएगा बल्कि चमनस्तान को बीराने में बदलते हुए दुनिया देखकर हमारे पिछले इतिहास को सामने रखते हुए हमारे ऊपर अंगुली उठाएगी। (समय की घंटी) ऐसी सूरत में मैं प्राइम मिनिस्टर साहब से यह जानना चाहूंगा कि क्या ऐसा कोई प्लान है उनका कि जिस तरह से बैकवर्ड क्लासिज के लिए 27 परसेंट लाए हैं, मंडल कमीशन में मुसलमानों के लिए भी बात कही गई है अगर मुसलमानों के बारे में जो बातें कही गई हैं, आज के अखबार को आप उठाकर देखिए। हिन्दुस्तान की सबसे बड़ी रियासत उत्तर प्रदेश के बजीरे आला ने कल बाराबंकी के खुले हुए इजलास में यह कहा है कि मंडल कमीशन ने मुसलमानों के साथ खुली नाइंसाफी की है। इतने बड़े प्रदेश का बजीरे आला यह बोल रहा है कि मंडल कमीशन ने मुसलमानों के साथ खुली नाइंसाफी की है, यही बात जब मुसलमानों तक पहुंचेगी तो मुसलमानों में चिन्ता का बायस बनेगा और मुसलमान हमारे बाए में यह सोचने पर मजबूर होगा कि आज इस हुकमत में भी ऐसा लगता है कि हमारे बारे में कोई खुली हुई पालिसी मौजूद नहीं है। (समय की घंटी) मैं राजा साहब की भावसंगत को जानता हूँ और उनके दिल में, मुसलमानों के बारे में जो उनके दिल को छूटता है, उसे भी पहचानता हूँ। मैं उनसे बजाहत बलब करते हुए यह गुजारीश करूंगा कि मुसलमानों को भी कम से कम 10 परसेंट रिजर्वेशन आप दें इसलिए कि मुसलमान बैकवर्ड और फारवर्ड में नहीं रह गया है। आपकी सर्वे रिपोर्ट यह बताना रही है कि संवैधानिक, आर्थिक, मंशूरी, नदरफ़ ऐसा कोई सबाल पैदा नहीं होता। तालीमी, इक्तासादी और समाजी आइने बोल रहे हैं कि इस आइने में मुसलमानों की तस्वीर निहायत धंधली हो चुकी है, उसको साफ

करने के लिये, उनके उज्ज्वल भविष्य के लिये मुसलमानों को भी उसी तरह से रिजर्वेशन की जरूरत है जिस तरह दूसरे लोगों को दिया गया है। मैं चाहूंगा कि आप रिजर्वेशन देकर उनके हौसने बढ़ा दें ताकि उनके संवैधानिकता की प्रतीति दीवारें आसमान तक पहुंच सकें। शुक्रिया।

## [शरी मोलाना अबुलक़ादिर खान]

(अंतर प्रेरित) : मेडम में तो इसे अपना सिकुर क़त्ल सम्भारना के अर्क आप एक लफ्ज़ में मीठी बात आप खतम करवा लीं - भूष पछुस मल्लत तक तो हलसी - बोल चाल और लफ्फ़े भाजी हो.... (मदख़लत) ...  
 आप मुझ पर प्यारी : आप बोलते रहे  
 अलफ़ाज़ चहोर दिखते - अर्क कहा जाना है  
 के एक बोनद भाजी पियते तो एक  
 दबाप तेवरों ही पियते हैं -

## [शरी मोलाना अबुलक़ादिर खान]

मेडम में इन अशबार से शुरु करना  
 चमहोर गा के -

अँनी ने इस ज़िन्दगी  
 अपने وطن में रहे कर भी जो है  
 है आज -  
 दुता है जो बेहार में फल बेहार को  
 हर बेहोर ज़िन्दगी के واسطे रक़ीन क़दर है आज -  
 बेहोर ज़िन्दगी से बतक़ाद बेहोर नज़ाम दीर  
 ज़िन्दगी से क़िज़ी क़िज़ी हुनू क़दर  
 ज़िन्दगी है आज -  
 मुसलमान का हाल पोज़ित हो अहल हलद कहा  
 दुनो ज़िन्दगी की रूच रूच ख़स्त है  
 है आज -

مہدم میں آج اس بات پر اس  
 ہاؤس میں خوشی کا اظہار کرتا ہوں  
 چند جملوں کی وضاحت وزیر اعظم  
 ہند سے پوچھنے سے پہلے آج کہلے دل  
 سے اور کہلے ماحوس میں جہاں سارے  
 مسائل پر چرچا ہوئی ہے وہیں  
 ایک سب سے زیادہ ضروری اور اہم  
 مسئلے پر مسلمانوں کے معاملے میں  
 بھی سب کے کان کھڑے ہوئے ہیں اور  
 سب لوگ سمجھدگی کے ساتھ اس  
 پر بیان دے رہے ہیں۔ مقدم معاملہ  
 یہ ہے کہ دستور ہند کے مطابق ملک  
 کے تمام طبقات کو ایجوکیشنل اور  
 اکنومیکل ترقیاتی میدانوں میں  
 سماجی انصاف اور برابری کے حقوق  
 دئے گئے ہیں۔ ہمارے ملک کا دستور  
 تمام لوگوں کو ایک ساتھ ترقی کی  
 دھارا میں لے جاتا ہے۔ آج منزل  
 کمیشن کی سفارشات پر کافی توجہ و  
 شور سے فور ہو رہا ہے۔ ۲۷ فیصدی  
 رزرویشن مان لیا گیا۔ اور اسکے بعد  
 پورے ملک میں ایک آگ سی بھی  
 لگی ... (مداخلت) ...

شری رام اودھیش سنگھ : آگ

نہیں پوسو پیڑا ....

اپ سبھا پتی : پلیز انہیں بولنے

دیتے۔

شری مولانا عبداللہ خاں اعظمی :

جہاں رزرویشن کی حمایت ہوئی ہے  
 وہیں اس رزرویشن کے خلاف ملک  
 کے چوراہے بھی جل رہے ہیں۔

جہاں اس رزرویشن کی حمایت  
 ہوئی ہے وہیں اس رزرویشن کے  
 خلاف دیہ کی سمیٹی بھی توری  
 پھوڑی جا رہی ہے۔ جہاں اس  
 رزرویشن کی حمایت ہوئی وہیں  
 اس رزرویشن کے خلاف وزیر اعظم کے  
 خلاف نعرے اس حکومت کو مطمئن  
 اور مذمت کی منزل سے گزاری  
 جا رہا ہے۔ مجھے یہ کہنا ہے کہ  
 توڑ پھوڑ جب لوگ کرتے ہیں انکے  
 ہ پر سینکڑے لاکھ ۱۰ پر سینکڑت  
 تک آج کے دن تسلیم کیا جا رہا  
 ہے۔ مسلمان ۲۵ سال میں  
 توڑ پھوڑ میں یقین نہ رکھنے کے کارن  
 آج اس منزل پر پہنچتا ہے کہ زہرو  
 پتلا سلاتا اسکا پورا وجود بن کر وہ  
 گیا ہے۔ ہم توڑ پھوڑ پر یقین نہیں  
 رکھتے۔ ہم مسلمانوں کی جانب سے۔  
 مسلمانوں کی ترجہانی کرتے ہوئے  
 یہ کہیں گے کہ ہمارے دیہ کی  
 کوئی چیز ٹوٹتی ہے اسے جلتا دل  
 سرکار کی چیز نہیں مانتے یا اسے  
 پہلے کانگریس گورنمنٹ کے زمانے میں  
 دو چیز توتی ہم اسے کانگریس کی  
 چیز نہیں مانتے۔ اسے ہندوستان کی  
 سمیٹی مانتے ہیں۔ بھارت دیہ کی  
 سمیٹی مانتے ہیں۔ کسی بھی دور  
 میں وہ سمیٹی جب جلائی جائے گی۔  
 پھونکی جائے گی۔ تو نقصان اس  
 دیہ کا ہوگا۔ آج کوئی بھی اس  
 طرح کا کام اگر کرتا ہے تو دیہ کو  
 پیچھے لے جانے کا کام ہو رہا ہے۔

[شری مولانا عبید اللہ خاں اعظمی]

مگر لوگ اپنی توجہ اس کے لئے دوسرے طریقے سے دلوائیں - اتنی تیزی ہمارے دل و دماغ میں پیدا نہیں ہوئی ہے دنیا کے دوسرے ملکوں میں - ہمیں میڈم ڈار ملے گا اور وقت دیں گی آپ - میں دنیا کے دوسرے ملکوں کی بھی بات کہوں گا کہ اگر وہاں لوگوں کو انکا حق نہیں ملا یا لوگ ایوز کرنا چاہتے ہیں تو ملک کی سمیٹی نہیں چلاتے ہیں ملک کی ترقی میں بادلہ نہیں بنتے بلکہ اپنے غم و فضا کا اظہار اس طرح سے کرتے ہیں - کہ ملک کا پورے کھن بھی چلتا رہے لیکن دیہ کی ترقی میں کوئی بادلہ نہ پڑے -

اسلئے میڈم میں وزیر اعظم سے آپ کے پوسٹ سے یہ عرض کرنا چاہتا ہوں کہ منقل کمیشن کی رپورٹ جو ۱۰ سال سے پھلنگ میں پڑی تھی - خدا خدا کر کے آپ کے ہاتھوں عمل میں آئی - پورے ملک نے اسکا استقبال کیا - ایوزیشن نے اسکا استقبال کیا - پارٹیوں سے اوپر اٹھو انسانی ہمدردی کے ناطے سب لوگوں نے اسکا استقبال کیا - آج مسلمان کے جاننا چاہئے تھا - آج مسلمان کے معاملے میں چند مسلم لیڈروں کی طرف سے نان مسلم لیڈروں کی طرف سے بھی کچھ چلتا چلک باتیں لی

ہیں جن پر سنجیدگی سے غور کرنے کی ضرورت ہے - اور میں پرائم منسٹر صاحب سے انکی وضاحت بھی چاہوں گا -

میری گزارش یہ ہے کہ مسلمانوں کے حالات آپ پرائمری کلاس سے لیکر اپر کلاس تک دیکھ سکتے ہوں - ملک میں ابھی چند دنوں پہلے پارلیمنٹ انہ کسی میں شری رام ولس پاسوان جی نے اقلیتوں کا ایک سیمینار بلایا تھا جو وزیر اعظم ہند کی صدارت میں چل رہا تھا - اس میں بھی مسلمانوں کی حالت کا جب سروے کیا گیا تو پرائمری میں ۱۲ فیصد - منقل میں ۶ فیصد - ۱۲ ویں میں ۲ فیصد - اور اعلیٰ میں تو کسی فیصد کا کوئی سوال ہی پیدا نہیں ہوتا - اتنی بڑی اقلیت جو اس ملک کی سالنارتھ کی سب سے بڑی اکثریت ہے - اگر اسی طرح پیچھے جاتی رہی تو اس دیہ کو جیسے ہم انسانیت کا چمن کہتے ہیں - پھولوں کی اتنی بڑی تعداد اگر مچھا جائے گی تو چمن چمن نہیں رہ جائیگا - بلکہ چمنستان کو ویرانے میں بدلتے ہوئے دیکھ کر دنیا ہمارے پچھلے اقباس کو سامنے رکھتے ہوئے ہمارے اوپر انگلی اٹھائے گی - .... (وقت کی گزرتی) ... ایسی صورت میں میں پرائم منسٹر صاحب سے یہ جاننا چاہوں گا کہ کیا ایسا

کوئی پلان ہے انکا کہ جس طرح  
 بیکورڈ کلاسیز کیلئے < ۲ فیصد الٹے  
 ہیں - منڈل کمیشن میں مسلمانوں  
 کیلئے بھی بات کہی گئی ہے - مگر  
 مسلمانوں کے بارے میں جو باتیں  
 کہی گئی ہیں آج کے اخبار کو آپ  
 اٹھا کر دیکھئے ہندوستان کی سب سے  
 بڑی ریاست اتر پردیش کے وزیر اعلیٰ  
 نے کل بارہ بلکی کے کھلے ہوئے اجلاس  
 میں یہ کہا ہے کہ منڈل کمیشن نے  
 مسلمانوں کے ساتھ کھلی ناانصافی  
 کی ہے اتنے بڑے پردیش کا وزیر اعلیٰ  
 یہ بول رہا ہے - کہ منڈل کمیشن  
 نے مسلمانوں کے ساتھ کھلی ناانصافی  
 کی ہے - یہی بات جب مسلمانوں  
 تک پہنچے گی تو مسلمانوں میں  
 بھی چلتا کا باعث بنے گی اور مسلمان  
 ہمارے بارے میں یہ سوچنے پر  
 مجبور ہوگا کہ آج اس حکومت میں  
 بھی ایسا لگتا ہے کہ ہمارے بارے  
 میں کوئی کھلی ہوئی پالیسی  
 موجود نہیں ہے - (وقت کی گھنٹی)...  
 میں راجا صاحب کی شخصیت  
 کو جانتا ہوں اور انکے دل میں  
 مسلمانوں کے بارے جو انکے دل  
 کو دھوکن ہے اسے بھی پہچانتا  
 ہوں میں ان سے وضاحت طلب  
 کرتے ہوئے - یہ گڑھی کرولکا کہ  
 مسلمانوں کو بھی کم سے کم ۱۰ پرسنٹ  
 رزرویشن آپ دیں اسلئے کہ مسلمان  
 بیک ورڈ اور فارورڈ میں نہیں رہ  
 گیا ہے - آپکی سروے رپورٹ بتلا رہی

ہے کہ ٹوٹل مسلمان اب بیک ورڈ  
 ہو چکا ہے - سید - پتھان - انصاری  
 مصلوبی لداخ ایسا کوئی سوال نہیں  
 پیدا ہوتا - تعمیری اقتصادی اور  
 سماجی آگے بول رہے ہیں کہ اس  
 آگے میں مسلمانوں کی تصویر  
 نہایت دھندلی ہو چکی ہے - اسکو  
 صاف کرنے کیلئے انکے اجول بھوشے  
 کیلئے بھی اسی طرح رزرویشن کی  
 ضرورت ہے جس طرح دوسرے لوگوں  
 کو دیا گیا ہے - میں چاہوں گا کہ  
 آپ رزرویشن دیکر انکے حوصلے  
 بڑھائیں - تاکہ سیکولرزم کی عظیم  
 دیواریں آسان تک پہنچ سکیں -  
 شکریہ -

श्री संघ प्रिय गौतम : मैडम, दो मिनट,  
 दो क्लेरिफिकेशन ।

उपसभापति : अभी देखिये साढ़े चार  
 बज रहे हैं We have a lot of work to do.  
 Somewhere I have to put a stop.

मैं मानती हूँ कि आपके मन में बहुत  
 अच्छे सवाल होंगे, आपकी भावनाएँ होंगी।  
 अभी जब डिस्कशन होगा तब बोल  
 लीजियेगा ।

श्री दिग्विजय सिंह : आपने राज  
 मोहन गान्धी को टोक दिया था । आप  
 कृपया उनको बोलने का मौका दें ।

उपसभापति : देखिये मुझे कोई ऐतराज  
 नहीं, आप सारी रात बठिये, मैं करूंगी ।  
 मगर सवाल यह है कि कहीं न कहीं  
 रुकना पड़ता है ।

श्री संघ प्रिय गौतम : अभी यह कहा  
 गया कि यहाँ बड़ा खतरा पैदा हो जायेगा।

[श्री संघ प्रिय गौतम]

क्योंकि हमारे दो नौ बान पिछड़ी जातियों के मिनिस्टर्स ने कुछ कहा है, मुझे शेर याद आ गया :

“शमां को एक रात भी भारी है  
जिस तरह,

हमने तो सारी उम्र गुजारी है  
उस तरह।”

कोई खतरा पैदा होने वाला नहीं है।  
मैं एक क्लेरिफिकेशन... (व्यवधान)

उपसभापति : बस-बस हो गया, शेर  
आपका सुन लिया, प्लीज।

श्री संघ प्रिय गौतम : क्यों बुरा  
मान रहे हैं इन बैकवर्ड क्लासेज के लिये  
... (व्यवधान)

उपसभापति : I cannot allow any  
more. Please sit down. (Inetructions)

देखिये, बात सुनिये, बैठिये, कितने  
लोगों को बुला लिया। सबने वही बात  
उठाया है, जो सबकी भावना हैं,

श्री संघ प्रिय गौतम : मैडम एक  
मिनट... (व्यवधान)

उपसभापति : देखिये आपकी भावना  
दूसरी अगर होगी मुझे नहीं मालूम। जब  
डिक्शन होगा तब आप बोल लें।  
अब यह मामला खत्म हो गया। प्रधान  
मंत्री जो बोलिये।

डा० अबरार अहमद खान : मैडम...  
(व्यवधान) प्रधान मंत्री जी आये थे तब  
भी पूछना चाहता था, आपने मुझे बैठ  
दिया।

उपसभापति : मैंने नहीं बैठाने रखा  
किसी को। जो नाम आते हैं उसी लिहाज  
से मैं बुलाऊंगा। आप कृपया स्थान ग्रहण  
करें।

डा० अबरार अहमद खान : ...  
(व्यवधान) परन्तु मुझे दो मिनट दिये  
जायें।

उपसभापति : देखिये बहस मत करिये,  
प्लीज, मेरे पास ढेर से नाम हैं।

डा० अबरार अहमद खान : सदन के  
सामने... (व्यवधान) हमें दो मिनट दिया  
जाये।

उपसभापति : गुस्सा मत करो, गुस्सा  
मत करो। कुल डाऊन, लड़ाई-अगड़ा करने  
की कोई जरूरत नहीं है।

डा० अबरार अहमद खान : लड़ाई की  
बात नहीं है मैडम, मैं शुरू से कह रहा हूँ  
मुझे बुलाया जाये। शुरू से कह रहा हूँ लेकिन  
उस बात पर कोई ध्यान नहीं दे रहा है।  
I have my right to speak, I am a Member  
of this House.

THE DEPUTY CHAIRMAN: Then  
you should have given your name early.  
I have called the Members in the order  
in which they had given their names. Now  
I have called the Prime Minister to reply.  
You please sit down.

DR. ABRAR AHMED KHAN: No, I  
want to ask.

THE DEPUTY CHAIRMAN: If I per-  
mit you, I have to permit everyone who  
had given his name which I cannot  
afford...

DR. ABRAR AHMED KHAN: No, I  
have my right to speak. I am a Member  
of this House. I want to ask...

THE DEPUTY CHAIRMAN: No, I  
cannot permit. (Interruption)

आप बैठ जाइये, बहस मत करिये।  
आप लिखकर भेज दीजियेगा, जब बहस  
होगी आपको बुला लूंगा। बैठ जाइये।

डा० अबरार अहमद खान : दो मिनट  
अगर काम की बात पूछना चाहूँ तो उसके

लिये समय नहीं मिलता । आधा घंटा यहाँ बरबाद हो सकता है ।

उपसभापति : 'लीज,

डा० अब्दुल अहमद खान : मैं मायनोरिटी को बिलिंग करता हूँ । जब मायनोरिटी, बैकवार्ड, एस० सी० एस० टी० की बात चल रही है उस समय भी मुझे नहीं बोलने दिया जाता । मैं भी एक मायनोरिटी को बिलिंग करता हूँ और जब इस तरह की वृत्ति चले उस पर दो मिनट नहीं दिये जायें और घंटों बरबाद किये जायें और तब आपको बताया जाये कि समय बरबाद हो रहा है... (व्यवधान)

THE DEPUTY CHAIRMAN: All right, I am calling people from this side, this side, everywhere. And everybody should sit and listen. Nobody should object. First I allow Mr. Rajmohan Gandhi; then I will call you. (*Interruption*) I have no objection. Somewhere I expect the Members to help the Chair to run the House in proper order. I have allowed so many Members to speak from the Congress side. (*Interruption*) If everybody's *bhavna* is not being expressed, I cannot help it. I have to have some rule. I cannot run this House without a rule and the rule is that those who give their names first will be called. But this is not the way, to keep fighting everytime. You make noise and think that the Chair will allow you to speak. This is not the way to do it... (*Interruptions*)...

श्री जगदीश प्रसाद माथुर : शोर मचाने की इजाजत आपने दी थी... (व्यवधान)

उपसभापति : जो इंसान चुपचाप बैठता है कभी उसकी भी सुननी चाहिए। जो शोर मचाते हैं हमेशा उनकी बात रिकार्ड होती है। Now, Mr. Raj Mohan Gandhi. He has been keeping quiet. He did not shout. That is why I am allowing him.

श्री सिकन्दर बडत (मध्य प्रदेश) : खामोशी की भी एक जुबान होती है डिप्टी चेयरमन साहिब ।

उपसभापति : जो हाँ, मैं खामोशी की बात सुन रही हूँ। Yes, Mr. Raj Mohan Gandhi.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam, when for the first time, on that historic day, on August 7, the announcement regarding the Mandal Commission Report was made and a wave of gladness spread among a very large section of people in this land, you must also have recognised that a tremor of anguish also went through another section of the land, and if there was happiness on many faces, there was also unhappiness even anger, on some faces and the Prime Minister's statement today in which he has made a significant announcement of five to ten per cent reservation for the economically weaker sections, whatever be their background, should help in reducing that unhappiness.

SHRI N. K. P. SALVE: It is only an intention.

SHRI RAJ MOHAN GANDHI: All right, only an intention.

SHRI N. K. P. SALVE: Intention to consider it.

SHRI RAJ MOHAN GANDHI: Yes intention to consider it after taking the sense of the House, to go ahead with it once the consent of the House is obtained.

Now, Madam, that significant announcement and the landmark announcement with regard to the Right to Work—these two steps today should reduce the unhappiness and anger which have recognised. I would merely say this, Madam, that in addition to these two steps, the Prime Minister and the Government can also think of listening to unhappy section and seeking how this unhappiness can be further remedied, and if that is done, that would be a welcome thing. This is my clarification number one.



[Shri Raj Mohan Gandhi]

Now, I come to my second clarification and I think this is a point which has not been made so far. Previous Government and this Government have introduced several great and radical measures. But, are the measures implemented? My question to the Prime Minister would be whether he will make sure that in the implementation of the Mandal Commission's recommendation of 27 per cent reservation, and the present reservation of five to ten per cent for the poor, and with regard to the landmark announcement about the Right to Work, the machinery works in such a way that the goals are actually fulfilled.

I come now to my third clarification. After we attained Independence, we have rightly concentrated, the Government has rightly concentrated, on this section and the whole House has agreed that this section is largely backward and has suffered for such a long time. On this section we have focussed our attention and we want to help that section, shelter and support that section. But the question is this: Are we supporting and sheltering that section only for its own sake or are we supporting and sheltering that section so that it can find itself equal in relation to the other sections? These are the two ways of looking at it.

The third way of looking at it is to realise that we are sheltering and supporting that section which is a part because we want to strengthen the whole. Today, at this time, when our nation's unity is assailed from many quarters, it is all the more important that we are absolutely clear that we should strengthen and support a part because we want to preserve the unity and strength of the whole. Thank, you, Madam.

THE DEPUTY CHAIRMAN: Yes, Dr. Abrar Ahmed Khan.

डा० अबरार अहमद खान : उपसभापति महोदया; प्रधान मंत्री जी से मेरा पहला सवाल यह है—जवाब देते समय वे मेरे नाम का ख्याल रखें क्योंकि वह भूल जाते हैं कि आपने अपने मनीफेस्टो में

राइट टु वर्क कहा था और अभी कुछ दिन पहले उसकी चर्चा की थी कि सबको काम का अधिकार देना है। जहां तक मैं समझता हूं प्रत्येक आदमी को जब काम मिलेगा तो आरक्षण की क्या जरूरत रहेगी। मैं किसी आरक्षण के खिलाफ नहीं हूं, लेकिन हम यह देख रहे हैं कि एक तरफ आप आरक्षण घटाने और बढ़ाने की बात कर रहे हैं और दूसरी तरफ काम का अधिकार देने की बात कर रहे हैं। तो इन दोनों में जो विरोधाभास है उसको क्लैरिफाई कीजिए। काम का अधिकार प्राप्त कर प्रत्येक को काम मिलेगा तो आरक्षण की बात कहाँ आती है? रोजगार देने की गारंटी दे रहे हैं तो आरक्षण की बात का उससे किस तरह से तालमेल बैठाने में?

दूसरी बात यह है जिस तरह से आरक्षण की बात आज के वक्तव्य में कही गई है कि 5 से 10 परसेंट तक होगी, तो उसमें मैं माननीय प्रधान मंत्री जी से यह जानना चाहूंगा कि पिछड़ी जातियों, अनुसूचित जातियों और जन-जातियों को जो निश्चित प्रतिशत आरक्षण दिया है, यह 5 से 10 परसेंट जो आरक्षण दिया जाएगा क्या उसमें उन जातियों को भी इकानामिक बैकवर्डनेस के आधार पर सम्मिलित किया जाएगा या पिछड़ी हुई जातियों को जो प्रतिशत आलरेडी दिया गया है, उसके आधार पर उनको ऐक्सक्लूड करते हुए जो कास्ट या क्लास बच जाती हैं उन्हीं के लिए यह 5 से 10 प्रतिशत आरक्षण होगा?

माइनॉरिटीज के बारे में माननीय प्रधान मंत्री जी से मैं यह निवेदन करूंगा कि आज माइनॉरिटीज में कोई फ़िरके नहीं हैं, कोई जाति नहीं है, किसी प्रकार का कोई जातीय भेदभाव नहीं है, प्रोफ़ेशन के आधार पर कोई कपड़ा बुनता है तो जुलाहा कहलाता है, लोहे का काम करता है तो लुहार है, कोई भीख मांगता है तो फ़कीर कहा जाता है। उन में आज किसी प्रकार का कोई अंतर नहीं है। तो मैं प्रधान मंत्री जी से कहना चाहूंगा कि उनमें किसी प्रकार का भेदभाव न करें, उनमें अलग अलग फ़िरके न डालें;

सभी माइनॉरिटीज को एक मानने हुए चाहे आप उन्हें जिसमें भी सम्मिलित करें, चाहे बैकवर्ड क्लास में करें या इकानामिक बैकवर्डनेस में करें, लेकिन उनको एक में सम्मिलित करके उनको क्या लाभ दे रहे हैं, यह बताएं। पूरे मुस्लिम समुदाय को आप इकानामिकली बैकवर्ड में मानेंगे या उनके लिए अलग से 5 या 6 प्रतिशत का आरक्षण देंगे?

मैंरा अंतिम सवाल यह है जो मैंने आज सुबह भी पूछा था कि इस आरक्षण के संबंध में प्रधान मंत्री के एक सहयोगी मंत्री शरद यादव जी ने कल एक अखबार में वक्तव्य देते हुए पिछड़ी जातियों के लोगों से कहा कि वे आरक्षण के विरोधियों से मर मिटें, तो क्या जब उनके मंत्रिमंडल का एक मंत्री इस देश के टुकड़े करने की बात करता है तो उसके संबंध में उनकी क्या प्रतिक्रिया है? आज दोनों ओर से डंडे लेकर लोग आ रहे हैं और हमारी मड़कें और चौराहे जानिवाद के अखाड़े बन गए हैं...

उत्तरभाषित : आप भाषण मत करिए, सवाल पूछिए...

डा. अब्दुल अहमद खान : तो मैं जानना चाहता हूं कि उनके इस वक्तव्य के लिए माननीय प्रधान मंत्री जी उनके विरुद्ध क्या कार्रवाई कर रहे हैं, यह सदन को बताएं।

उत्तरभाषित : प्रधान मंत्री जी, बोलिए।

SHRI VISHWANATH PRATAP SINGH: Madam Chairperson, first I would like to thank all the Members. As on the previous occasions when this subject came up, there was broad support from the hon. Members, I remember not even one dissenting note so far as implementation of the Mandal Commission Report is concerned and the general direction in which to go.

Salveji asked why such a hurry or haste? I think we are late; it is not in haste. It is more than a decade that this

report has been lying. So it is not one day earlier. One commitment has been there. During elections, it got enshrined in our manifesto. It was reiterated in the President's Address. Then I myself, on the floor of this August House, assured the members that we would be implementing it within the year. We had also assured the people that our commitment was there that in the first year of our coming to power we will implement it. This session was the last session of our one year of coming into power. The next session will be our next year. It was the first day of this session, i.e. the 7th August, and we took the first occasion to ... (Interruptions)... The next session will be in December or say... (Interruptions) Even if it starts in November, in substance it will go into the second year.

SHRI S. S. AHLUWALIA (Bihar): You want to call the Tenth Lok Sabha Session in December.

THE DEPUTY CHAIRMAN: Please don't interrupt. No interruptions.

SHRI VISHWANATH PRATAP SINGH: I am replying to Salveji. So, 7th August was the 1st day on which this House opened and we fulfilled our commitment and our solemn assurance.

Many points have been raised. How much will be the job opportunities? What will be the economic benefit? How much employment solution will there be? I want to reiterate what I said last time. There is a social power structure and there is a State power structure. Social power structure is very strong, perhaps stronger than the State power structure. What is the result? The result is that 52 per cent have been chained down in the social power structure. When it comes to the States power structure, bureaucracy is a power structure. It is more jobs or employment. They are decision makers, permanent decision makers. In spite of 43 years of all education programmes, poverty programmes and upliftment programmes these 52 per cent have been able to get only 4.5 per cent of the Class I jobs in the country. Has anyone questioned the system which is working? Therefore, if

[Shri Vishwanath Pratap Singh]

we have to change the social power structure, then the State power structure has to be changed consciously and with an open heart. And this is what we have done. It is nothing new. Today who are these people? They are those who once lost to the aliens. For that political loss at that time, they have paid socially, politically and economically for centuries and centuries. Therefore, I say that it is not simply a question of poverty. It is not a question of giving something from the Treasury or giving some more money. It has also to be linked with the political power structure and other various structures and not only with the formal power structure of Parliament, of the Cabinet and of the Ministry. They have also to be linked with other State structures which constitute the power structure of the present system. Certainly, when this rectification has been attempted the equilibrium is disturbed and some reaction is there. But it also goes to the credit of the people that they have accepted the charge to a large extent. Giving of justice to the people goes to the credit and ethos of the country. But that much reaction, as many expected, is not there. Of course, we must take care because the youth are ours. They are our children. We do not want any confrontation. We owe it to them, to the next generation, to ensure that they have a bright future. We understand their apprehension. There is no question about it.

When we talk of participative democracy, when we talk of decentralisation, we forget one very important structure, bureaucracy. How are you going to give them participative powers? I repeat it. Treating unequals as equals is the greatest injustice. Let us recognise the reality.

It has been suggested that when some Scheduled Castes, the Scheduled Tribes and the other Backward Classes achieve a certain degree of affluence, they should be excluded. Well. At a certain stage, possible. When the whole section comes up to a certain level, it is all right. But what is the

position today? Even after forty years, what is the position? Very loudly we trumpeted that we will help these Scheduled Castes and the Scheduled Tribes to reach 22.5 per cent. But in Class 'A', they have reached on 8.5 per cent. Even before they get it as a class, we are arguing that it should be taken away. Let them reach 22.5 per cent. Let them approach 20 per cent. Then, we start taking it away. But even before they reach this, we want that it should be taken away. In Class 'B' they have reached only 11.6 per cent. Even after forty years, they have not reached 22.5 per cent. They have reached just half of it. Let them approach what we have promised. Then, I think they will also agree when they come to a certain level. This is not permanent, for all time to come. But for a certain period, we have to give them protection, as a class. When the whole class moves up, of course, de-phasing of it, or, dereservation can come. Not today. I am not agreeable to the suggestion right today.

SHRI VIREN J. SHAH: Mr. Prime Minister, may I interrupt you for a minute? Can you not make the education system such that it will enable these people to reach this position sooner and they need not have to depend upon any *mehrbani*? Why don't you have that approach?

SHRI VISHWANATH PRATAP SINGH: This is precisely the issue.

It was pointed out by Ram Awadeshji as to how the education system is working. We have three education systems working today; one for the poor, one for the middle-class and one for the affluent. These are the three education systems. For the poor, it is the tat. In many places, there are not even buildings for the children. For the middle-class, they have the town schools or the city schools. For the affluent, there is another type of schools.

AN HON. MEMBER: Airconditioned rooms.

SHRI VIREN J. SHAH: We must concentrate on the education aspect.

**SHRI VISHWANATH PRATAP SINGH:** There cannot be a formal analysis of the society. Because we have said in our Constitution that all men are equal, they have not become equal. This we have to understand.

**श्री शमीम हाशमी :** नौकरियों में रिजर्वेशन देने के साथ-साथ एजुकेशनल इस्टिड्यूशनीस में रिजर्वेशन दीजिए...  
(व्यवधान)

**SHRI VISHWANATH PRATAP SINGH:** I have heard all. At least now I will request you to allow me to reply. Otherwise, the flow of my thoughts gets disturbed. If there is anything extra...  
(Interruptions)...

**उपसभापति :** प्रधानमंत्री जी ने कहा है कि वे बाद में बोल देंगे । मुन लीजिए, इंटररेस्ट मत करिये ।

(व्यवधान)

**SHRI VISHWANATH PRATAP SINGH:** So, in this system you say you compete to merit. Who will get the merit? You correct this system and then there will be no reservation, I am ready for that. Let everybody have the same education, the same house, the clothing, same food. There is no need of any reservation then. Nobody wants to lock the society into compartments. Let the existing compartments break, these compartments of thousands of years. And this breaking process we have started, not that we have reached the final stage and in the interim stage there will be lacuna which you can point out, that this is proper and this is not the proper solution. But the existing reality has to be reorganised. (Interruptions).

Here also we have been reading in the press that this reservation will lead to inactions. You just see the psychology behind this. Now the SCs/STs in Class I have reached 8.51 per cent. Are all the corruption, all the inefficiency due to them? And if it is not so let us search our hearts. Who are responsible for corruption and inefficiency? Today this is just being rak-

ed up as a big bogey that efficiency will go down, merit will go down. How has it gone down when it is only 8.5 per cent? Tamil Nadu has got SCs/STs in Class I, I believe, 69 per cent. Is Tamil Nadu Government machinery more inefficient than that is any other State? I find it to be very much more efficient than the government machinery of any other State which does not have so much reservation. Karnataka has 72 per cent. There are several States, Tamil Nadu, Karnataka, Kerala. They are all working. Compare their administration, I do not think they are inefficient. So, what is to be fought?

**SHRIMATI MARGARET ALVA:** They are much better.

**SHRI VISHWANATH PRATAP SINGH:** But what is to be fought? The psychology is that these people are without merit, without efficiency and if they come, efficiency will fall, merit will fall, and these people constitute 52 per cent of our population of the backward classes educationally and socially and 22 per cent of SCs/STs, which comes to 72 per cent. That is the psychology which we want to attack, which condemns them to be without merit, without talent and a drag on the country. It is an unconscious reflection, but it comes out in this fashion. But have you thought when somebody has gone up the economic ladder? What is the percentage, how many of these classes have gone up on the economic ladder? You will not cross perhaps even 5 per cent but even if they change economically, many changes are not expected. Here you can change the Government. From poor, you can become rich. You can change even religion. But you cannot change your caste. From your birth to the pyre, you bear it through life, whatever you are. So in this context, these decisions have been made.

5.00 P.M.

Also they say that the public sector will become more inefficient. That is the argument I am reading in the newspapers. Who constitute the work force? Where does the work force come from today? Basically where, as rightly said, the classes and the cast coalesce they constitute the work force. But, yes, for sitting in the chair,

यहाँ काम नहीं करना चाहते हैं, सब इंतजाम करना चाहते हैं।

श्रीमती मारग्रद आल्व : सब इनके जैसे । हम तो आरक्षण में

श्री विश्वनाथ प्रताप सिंह : लड़ाई काम की नहीं है । इंतजामकार कौन बनेगा, यह लड़ाई है । This is what happens in this. I tell you, you bring the people who have work ethos from the childhood, from generations together, put them in responsibility where work is needed, the work ethos will change. Rather than where there is no work ethos, you give responsibility of doing work, then it is only the intention to draw salary rather than do work. The work ethos has to be changed. And it was because of all these considerations that the whole step has been taken.

Also when last time this was raised, then hon. Members mentioned about those who are poor economically. At that time itself, I responded immediately that the Government will be sympathetic to such a proposal. It is not now after any agitation and all that. At that time itself, we had responded.

A point was raised whether our commitment for 40 per cent remains, whether for legislatures we will consult other parties. Certainly, I will consult the parties, open a dialogue how we can bring the poorer sections more into the power structure and decision-making. I will start consultations. At the same time, I want to say one thing. When it comes to the poor, the nexus between politics and big money is always debated. But I think this is time to debate on the nexus that is being generated between big money and media, the control which the big money is aiming at, and thereby to control politics by controlling the minds of people. That is the biggest challenge to the interests of the poor. If you are thinking of the poor, I think these basic issues must be raised in the House debated and a certain fine should be adopted. I am raising this because fundamental issues have been raised. So far as employment is concerned, this

is the biggest problem before the youth today. And all the young persons who are agitated—I share their anxiety about their future.—Somehow they think that because of this, their future is hurt. They are mistaken. I have always said that Government jobs are not the real answer to the unemployment problem. We all have said, we know it. Somehow it has been tagged into their mind that Government jobs are the only solution to unemployment problem. In the Eighth Plan we have put employment as the topmost agenda. It is going to be the hub of the Eighth Plan. As he rightly said, the economy will be addressed. It is not merely the Government or anything; it is how we manage the economy so that more job opportunities are created, and that is what we want to address ourselves to, where more job opportunities are created. The educated youth can get employment and we have started an exercise how in the service sector, tertiary sector—I mean service sector not Government service sector—but in the economy service sector and tertiary sector more employment opportunities can be generated where the youth can be absorbed. Regarding some of the steps we have taken on marshalling resources for the youth, one is for self-employment of professionals like doctors and engineers. Most of the boys of that category are agitated today. We have decided in this year, fresh allocation of bank loans of Rs. 120 crores for the educated youth and also financial assistance of Rs. 70 crores for those who cannot afford to go to colleges for higher education so that youth can be involved in the nation building. For national literacy mission also we have allocated Rs. 20 crores. Then, of course, there are TRYSEM and regular schemes which I am not mentioning where allocation has been increased. So I want to put on record our concern for the youth in general and employment problem in particular. Certainly I will talk to the boys. We owe it to talk to the boys. We owe it to talk to the younger generation. That is why we have decided to set up the National Youth Council where the youth can involve themselves in nation building as well as we can focus on the problems of the poor specially the youth. They do not have

a forum today. They are either used for raising slogans or in their perception what they feel right, those initiatives, they do take. So at the national level we are going to have this National Youth Council.

SHRI M. A. BABY: May I know from the Prime Minister when is going to constitute this Council?

SHRI VISHWANATH PRATAP SINGH: It will be constituted this year.

SHRI M. A. BABY: Thank you.

SHRI VISHWANATH PRATAP SINGH: Then there is the step on Right to Work. That is another thing for the youth to be enshrined in the Constitution. I am grateful that on this issue also there are no divisions on party lines. Last time when it was raised, everyone endorsed it. It should be supported. In this regard a point was raised by saying 'within the available resources' you have taken away the Right to Work. Yes, it does restrict. But whatever maximum resources we can allocate, we should allocate and design a scheme in such a way that the economy can bear because there is no point of having a scheme if the economy cannot bear it. Let us be realistic. Let us see it in the start rather than have a very big illusion and dream and they say, no we cannot do it. There is no point in giving a big packet with a small gift wrapped in it. It is better if the gift is according to the package. So the point is one.

SHRI N. K. P. SALVE: Mr. Prime Minister, it is a matter of great satisfaction that you have been realistic on this issue.

SHRI VISHWANATH PRATAP SINGH: Thank you very much.

SHRI N. K. P. SALVE: When you have been realistic, be kind enough to answer my specific query.

SHRI VISHWANATH PRATAP SINGH: I will come to your question.

SHRI N. K. P. SALVE: Are you going to do it by adding to our deficit or by some other method?

SHRIMATI MARGARET ALVA: What is your definition of "Right to Work"? What do you mean by "Right to Work"? That is what we want to know. May I know whether every youth will be provided with a job? If you cannot provide them a job, are you going to give them allowances?

SHRI M. A. BABY: Now, all of you are unemployed.

SHRIMATI MARGARET ALVA: I am not asking you. I am asking him.

SHRI VISHWANATH PRATAP SINGH: On this, I have said, we have received a paper on right to work from the Planning Commission but we want to improve on that and in the process, I have said in the statement itself that we will be interacting with all the parties and evolve a strategy that we can implement and also incorporate your ideas in it. Basically, right to work, once we put it in the Constitution, it will be justiciable. Once you put it in the Constitution, it becomes justiciable. (Interruption). But you do not throw your hands up because there is some difficulty right in the beginning. That is the point. You should have courage to take one step now and then ensure that all subsequent Governments will follow that path, once you put it in the Constitution. That is the right that we give to the youth. (Interruptions). No Government can henceforth, after that, deviate from the path. (Interruptions). I cannot answer every sentence. (Interruptions).

PROF. MADHU DANDAVATE: This is exactly what the Prime Minister said. Ask Mr. Jagesh Desai. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: This can't go on. (Interruptions).

SHRI JAGESH DESAI: Now you have no resources and you want to go back.

SHRI VISHWANATH PRATAP SINGH: There is nothing like that. We think of country's resources. It is no one's

[Shri Vishwanath Pratap Singh]

personal pocket money. It is the country we have to look after. (Interruptions). So you say, you don't have resources, not our pocket money. (Interruption).

श्री सुरेन्द्रजीत सिंह अहलवालिया :  
पहले सोचना था । ... (व्यवधान)

SHRI VISHWANATH PRATAP SINGH: Please bear with me. The point is, by once enshrining it in the Constitution, a biggest political power will be given to the youth to come to pressurise every Government on the right path to give employment and follow such economic policies that would generate employment. That is the first basic political power that we will give to the youth over every Government and that is the significance of the step. We will.. (Interruptions)..

डा. अबरार अहमद खान : प्रधान मंत्री जी, खाली शक्ति देंगे ... (व्यवधान) देना है ?

श्री विश्वनाथ प्रताप सिंह : दोनों देना है ... (व्यवधान)

डा. अबरार अहमद खान : आप रोजगार की बात कहिए । ... (व्यवधान)

DR. G. VIJAYA MOHAN REDDY: You have not done anything. (Interruptions). You have been exploiters. (Interruptions).

डा. अबरार अहमद खान : रोजगार की बात कहिए । ... (व्यवधान)

श्री विश्वनाथ प्रताप सिंह : बिना शक्ति दिए हुए गरीब अपनी गरीबी हटा नहीं सकता है, मेरा यह ध्रुव विश्वास है । इसी को मैं बारम्बार कह रहा हूँ । गरीबी केवल आर्थिक समस्या ही नहीं है, गरीबी राजनीतिक समस्या है । राजनीतिक शक्ति दीजिए गरीब अपना रास्ता बना लेंगे ।

इस ताकत को दीजिए, वह अपना रास्ता बनाएगा । मैं यह मानता हूँ । Now, I am very grateful to Shri Kulkarniji. He has given fullest support. (Interruptions).

THE DEPUTY CHAIRMAN: Let him answer. (Interruptions). Please don't interrupt. Don't interrupt. No interruption.

SHRI VISHWANATH PRATAP SINGH: Madam, 5 per cent and 10 per cent,

(व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलवालिया :  
नेशनल सेक्युरिटी कौंसिल में कितनी सीटें गरीबों के लिए रखेंगे ? ... (व्यवधान)

DR. ABRAR AHMED KHAN:\*

THE DEPUTY CHAIRMAN: No interruptions should be recorded. (Interruption). Please don't interrupt. Mr. Abrar Ahmed, don't make any interruption in the House. I say, please sit down. Please take your seat. I am not allowing. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: That is why I propose, let us collectively bring a legislation, bring constitutional changes. (Interruptions). We will come. Then we will see all these. एक बात माथुर जी ने पूछी थी कि पाँच और दस परसेंट आर्थिक आधार पर प्रस्तावित क्यों है ? यह एक सुझाव सदन से आया था और सदन के सामने आया हूँ तो इसबहस से जो बात निकलती है, उससे फ़ैसला करने में आसानी होगी । लेकिन इस को टालने की बात नहीं है, जैसे यहस खत्म होगी, उससे हम लोग एक फ़ैसला लेंगे । अब इसके अंदर जब आर्थिक आधार पर किया जा रहा है तो उसके अंदर सामाजिक क्रायटेरियन नहीं लगाया जा रहा है, जैसे सामाजिक

क्रायेटरियन जब लगाया गया तो उसके अंदर अधिक क्रायेटरिया नहीं लगाया गया।

(Interruption)

THE DEPUTY CHAIRMAN: Mr. Safaria, let him answer. Do not interrupt him. He did not interrupt when you were speaking.

SHRI VISHWANATH PRATAP SINGH: Mr. Gurudas Das Gupta.. (Interruptions).. pointed out about economy and the necessity to create job opportunities. I have answered these points. He also said that no excessive force should be exercised by the police. In fact, our instructions are like that. In Delhi and other places, there is no firing, etc. Instructions have been given.

About the private sector, of course, demands for labour participation are coming from the workers side. At this stage, we have confined ourselves to the public sector and Government jobs.

Then, Mr. C. P. Thakur has raised a point as to why the poorest among the poor should not be given the 27 per cent reservation. I think it is not advisable at this stage, to go on grading the poor. If in a wreck ship all are hungry, they have to be given food. You have to give some food to all. We can't say the hungriest should be given. Some to all should be given. When they reach a certain level, this criterion can be considered. When we go to the developed countries in the international fora, like the World Bank and the IMF, they start grading the developing countries. This is one way of dividing us. We say, "Please don't do it. This is one method of dividing us." Let us not, at this moment, divide it. It is 'socially and educationally backward'. In the Constitution they have said 'socially and educationally backward'. From there we have derived it. We are not grading it on economic criteria. Separately we are providing for the economically weak.

SHRI VITHALRAO. MADHAVRAO JADHAV: Mr. Prime Minister, what is the criteria of calculation to find out the poor?

SHRI VISHWANATH PRATAP SINGH: Today it is clarification. It is precisely when the debate comes we can take this up. These are things of interacting with parties. For instance, we are having a discussion in the party. One of our members suggested that the criteria for the poor should be that any who has land or business or job should be excluded. This is one of the opinions of our members, in our party meeting. For that purpose, we have the debate. I will request hon. Members also to give their views, not only questions, but also some answers. And we will come with a formulation on the economic criteria.

SHRI VITHALRAO MADHAVRAO JADHAV: Is it poverty-line or what?

SHRI VISHWANATH PRATAP SINGH: One criterion is poverty-line.

SHRI VITHALRAO MADHAVRAO JADHAV: Poverty-line.. (Interruptions) I am not asking you. I am asking the Prime Minister. He is responding. Why are you worried? (Interruption). It is an important problem which you do not understand.

SHRI DIPEN GHOSH: I do not understand. That is why you ask questions and I do not ask. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: Poverty line is also one criterion. Bhuvnesh Chaturvedi asked whether we invited the youth and met them. About merit I mentioned and I have answered that. Madan Bhatiaji mentioned castes. Mandal Commission is not on the basis of castes. It is based on socially and educationally backward people. If it were castes caste-system is only in the Hindu Community. It is not in the Muslim community. If that were true, how is it that Mandal has included the socially and educationally backward people of the Muslim community? So, the Mandal Commission is not based on castes. By implementing the Mandal Commission Report, we are not emphasising castes. It is social and economic backwardness. That has been the criterion. It is not the caste. Then he has said about my statement on Court judgement judiciary etc. I have



all respect for the judiciary. And this Government has so conducted itself that it has the highest respect for the judiciary and will continue to do so. There is no question of disrespect to the judiciary. What I meant is, sometimes there are legal difficulties; it always happens in some of the legislations there are difficulties and when a legislator finds any difficulties, he tries to remove them. It is in that sense, not in the sense of any challenge, that I said so. There is no question of any disrespect to the judiciary. (Interruptions). About the difficulties in the Constitution and all that he has raised, my assessment is and my advice is that legally what we have done is sustainable.

श्री राम अवधेश सिंह : प्रधानमंत्री जी, आधा भाषण हिंदी में दाजिए । हिंदी में आपका भाषण देना अच्छा लगता है ।

श्री विश्वनाथ प्रताप सिंह : अच्छा, फिर मदन भाटिया जी ने यह कहा कि आप क्या प्रेसिडेंट को सलाह देंगे कि इसको सुप्रीम-कोर्ट में भेज दिया जाय कि मंडल कमिशन की वेलिडिटी है या नहीं ? मैं इस सलाह से सहमत नहीं हूँ । इसकी आवश्यकता नहीं है । सुप्रीम कोर्ट में भेजने से इसमें विलंब होगा और जो न्याय की चीज हम लोग कहना चाहते हैं डा० भीमराव अम्बेदेकर के इस वर्ष में, वह टल जाएगा । इसलिए हम कोर्टिफिकेशन कर चुके हैं और इस पर क्रियान्वयन भी शुरू कर दिया है । अब उसके बाद सलाह की बात नहीं है ।

फिर उन्होंने पूछा कि आपने यह जो पांच-दस परसेंट आर्थिक आधार का आज़ कहा है, पहले कहा था उससे आप डिफार्सर कर चुके, उससे अलग बात की है, लाइन दूसरी पकड़ ली है । नहीं, हमने उसी दिन रिस्पोंड दिया था, जब आर्थिक वाली बात आई कि थोड़ा उसके लिए भी देखा जाए तो यह उसी दिन की बात है ।

जुद्धियरी, न्यायभारिका रास्ते में आणमी तो उसको हटा दिया जाएगा । ऐसी बात नहीं है । मैंने इसके बारे में

स्पष्टीकरण दे दिया है । फिर उन्होंने कहा कि दो मंत्रियों ने यह कहा कि आ करके, वे सड़क पर आकर के लड़ाई करें । लड़ाई करने की बात उन्होंने नहीं कही थी और न लड़ाई करने की नियत है । यह तो जोड़ने की बात है, जोड़ने की प्रक्रिया है, न्याय देने की प्रक्रिया हमेशा जोड़ने की प्रक्रिया होती है । ... (व्यवधान) ... यह हमने भी कहा है सदन के अंदर, कि सामाजिक परिवर्तन जो है, केवल कानून बनाकर नहीं होता है, जिसकी पीड़ा उसका प्रतिकार, वे जो वर्ग दबे रहते हैं सामाजिक रूप से, उनको सक्रिय होना पड़ता है तभी वह न्याय स्थाई रूप से मिल पाता है, केवल सरकार से नहीं मिल पाता है ।

डा० अबरार अहमद खान : प्रधानमंत्री जी, आप बात को घुमा रहे हैं ।

श्री विश्वनाथ प्रताप सिंह : हम बात सही कर रहे हैं ।

डा० अबरार अहमद खान : जो माननीय मंत्री ने कहा, उसकी कटिंग हम दे सकते हैं, अखबार में छपा है कि सड़कों पर आ जाइए, मर मिटिए, इन शब्दों का प्रयोग किया है, मर मिटिए, और उससे भड़क कर लोग सड़कों पर आ गए ।

उपसमापति : मैंने आपको बोलने की अनुमति इसलिए नहीं दी थी कि आप बार-बार उठकर बोलें । प्लीज बैठ जाइए ।

श्री विश्वनाथ प्रताप सिंह : जयंती नटराजन जी ने महिलाओं के बारे में बात उथई और उन्होंने महिलाओं के लिए कहा । पिछले बार कहा, अब भी हम लोगों ने कहा कि तीस फीसदी पंचायतों में हम लोगों ने निर्णय किया है । यह सत्ता का बड़ ढांचा है, उसके अंदर महिलाओं की शिरकत होनी और उन्होंने कहा इनमें जो मौजूदा आरक्षण है उसके अंदर महिलाओं के लिए उनके लिए उन्हीं श्रेणियों के अंदर महिलाओं की भी हिस्सा दिया जाए । इस पर हम डि

दलों से चर्चा करके ही कोई आश्वासन दे सकेंगे, इस समय अभी हम इस स्थिति में नहीं हैं कि तुरन्त आश्वासन दें। विभिन्न दलों से बात करनी होगी कि उनका दृष्टिकोण इस बारे में क्या है ? आर्ड फॉसिज के बारे में हमने कह दिया कि उसमें आरक्षण की बात नहीं है। एस० सी० एस० टी० का आरक्षण भी उसमें नहीं है, जब उसमें एस० सी० एस० टी० का नहीं है। नां बकवर्ड क्लासिज का भी नहीं है।

साल्वे जी ने कुछ बातें कहा। कि इसमें तो हम सम्मेलन करते हैं मंडल कमीशन के लागू करने का लेकिन आपने जो ढंग अपनाया है, वह ठीक नहीं है। साल्वे जी, हमारे ढंग में कितनी भी कमजोरी रही हो, लेकिन यह 10 साल वाला ढंग नहीं है। वह ढंग, उस ढंग से अगर आप हमको हाँकना चाहते रहे, हम भी रहे उसमें, बहुत कुछ हमको ज्ञान हुआ है बाहर निकलने से। उस स्फ़्टर और इस स्फ़्टर में, देखिए आप भी नहीं जान पायेंगे और जो केवल इधर रहे हैं वह भी नहीं जान पायेंगे, हम ही जान पाएँगे कि क्या अन्तर है।

**श्री जयदीप प्रसाद नाथपुर :** साल्वे जी भी इधर आ जाएँ तो उनको भी ज्ञान हो जाएगा।

**श्री विश्वनाथ प्रताप सिंह :** वह ढंग नहीं रहा है। ठंम जरूर बदला है और उस ढंग से आप देख रहे हैं तो जरूर आपको इस ढंग में तर्कनीयता रही है कि यह फॉसिज करके कार्यान्वित करने का ढंग है, फॉसिज करके लटकाने का ढंग नहीं है। ... (व्यवधान) ...

**श्री संघ प्रिय गौतम :** लेकिन प्रधान मंत्री जी दोबारा नहीं जाने देंगे ज्ञान हासिल करने के लिए आपको उधर।

**श्री विश्वनाथ प्रताप सिंह :** फिर उन्होंने पूछा कि आप सब चीज में कन्सेस कर रहे हैं, इसमें क्यों नहीं किया ? 10 साल से इस पर बहस चल रही है। किसी दल ने नहीं कहा कि मंडल कमीशन को लागू नहीं करना है। यह तो एक दशक का कन्सेस था। अब हम और कन्सेस में कन्सेस लेते तो कुछ

दाल में काला होता है जब कन्सेस पर कन्सेस लिया जाए। यह तो खला कन्सेस था इस लिए उस पर सहस से जाने की बात थी।

फिर माइनोरिटीज की बात साल्वे जी ने कही। अप्पल अहमद साहब ने भी कही, शर्मा हाथमी जी ने कही, अंबेड्गला आनमी जी ने कही, राम अवधेश जी ने भी कही और अबरार अहमद जी ने भी कही। मेरा स्थान है कि इसकी रूप-रेखा क्या हो, इस पर तो बहस हो सकती है लेकिन इंसाफ देने की आवश्यकता है इस पर अब बहस नहीं हो सकती है क्योंकि वे बहुत सहे हैं। ... (व्यवधान) ...

**श्री संघ प्रिय गौतम :** यह पूछर शब्द क्या है ?  
You have not defined 'poor'. I think it minorities also find a place there.

**श्री विश्वनाथ प्रताप सिंह :** क्योंकि घर बैसा चलना चाहिए कि किसी घर वाले को गिनती करने की जरूरत नहीं थी। अगर वे बैसा चलते तो आज माइनोरिटीज को गिनने की आवश्यकता न पड़ती। आज इनकी गिनने की आवश्यकता पड़ गई है, हमारे घर के चलाने में कहीं कोई पैका है, इसको हम मानने को तैयार हैं, इसको हमको मानने में कहीं कोई संकोच नहीं है क्योंकि इतनी बड़ी माइनोरिटीज, अगर आप सही में उनको देखें। यह नहीं कि उसमें कोई रहम की कमी हो, काम करने की क्षमता में कोई कमी हो, हिम्मत में कोई कमी हो, किसी मायने में कमी नहीं है। लेकिन फिर भी अगर सही मायने में देखें तो उनकी योग्यता, क्षमता के बर्ग 4 में भी देखें तो आज जो भी कारण रहा हो, हम तर्क-वितर्क नहीं करते, कुछ भी रहा हो जिससे कि वहाँ नहीं पहुँचे। इस पर कन्सेस ढंग से हम लोमो को इंसाफ देना होगा। मैं नहीं कहता हूँ कि आरक्षण ही एक रास्ता है लेकिन इस चीज को तो मानना होगा कि कन्सेस ढंग से वह इंसाफ देना होगा जो घर के अन्दर, परिवार के अन्दर कोई रहता है उसको चलाने के लिए।

श्री शमीन हाशमी : ... (व्यवधान)  
सीधा आरक्षण दोगिए ।

श्री विश्वनाथ प्रताप सिंह : नहीं, हम आ रहे हैं, आगे कह रहे हैं। हाशमी जी अभी टापिक खत्म नहीं किया है। हम लोगों ने फैसला भी किया है कि अब हर मिनट्ट्री के जो सलेशन बोर्ड हैं हमने मिनट्ट्री वाइज मंगाया है। एक-एक सलेशन बोर्ड में हम लाग जा रहे हैं, हर महीने उसकी मोनिटरिंग करते हैं कि हर सलेशन बोर्ड में कोई एस० सी०, एस० टी० और मायनारिटी का है कि या नहीं। जहां नहीं है उसका कंक्शन किया जा रहा है।

श्री राम अवधेश सिंह : ... (व्यवधान)  
भी जोड़ दीजिए ।

श्री विश्वनाथ प्रताप सिंह : बस वह ठीक है, अब यह अब अभी तक की जो हम पिछले महीने तक की बता रहे हैं उसके साथ यह भी जुड़ेगा ।

श्री राम अवधेश सिंह : आगे भी होगा ?

श्री विश्वनाथ प्रताप सिंह : . हां बैकलॉग न हो, कम से कम इसमें तो बैकलॉग न हो ।

श्री राम विलास पासवान : . अभी तक तो बैकवर्ड की कोई सूची ही नहीं था ।

श्री विश्वनाथ प्रताप सिंह : . इसी के साथ हमारा ख्याल है कि अगर खाली आयने में हम लोग अपनी सुर्तें देखते रहें तो बहुत कुछ अपनी सुर्तें सही करने का वह रहता है, नहीं मोका नहीं एक मजबूरी भी होती है। अगर मायनोरिटी कमीशन की रिपोर्ट सदन के अंदर रखी गयी होती तो वह आयना हमारे सामने रहता और वह आयना जो है ढक करके बारह आता ।

एक सम्मानित सदस्य : क्या प्रधान मंत्री बताने की कृपा करेंगे कि मायनोरिटी

कमीशन को क्या स्टेट्यूटरी प्रोजीशन है। जिससे सदन में जो आपकी शिकायत है पटल पर रखी जा सके। यदि यह कमीशन स्टेट्यूटरी हो गया तो आपकी शिकायत दूर हो जाएगी। और ... (व्यवधान)

श्री विश्वनाथ प्रताप सिंह : हम आ रहे हैं मान्यवर। हमारे मेमिफंटी में जितना लिखा है हम अपने मेमिफंटी के लिए फंडामेंटलिस्ट हैं।

एक माननीय सदस्य : समय सीमा निर्धारित हो जाए।

श्री विश्वनाथ प्रताप सिंह : आप जानते हैं, आपको बता दिया मैंने। एक तो हम लोग मायनोरिटी कमीशन की सारी रिपोर्ट यहां भी रखेंगे। हमारा ख्याल है कि अगर एक निगाह सरकार को रखनी चाहिए कि कैसे हालत मायनोरिटी के कैसे आबजर्व में आबजर्वेशन में क्या है और एक अगर निगरानी भी शुरू हो जाए क्योंकि अभी तक उधर आख भी नहीं घुमती थी, बहुत कुछ इसमें पोलिटिकल विल के साथ ही सुधार होगा और उसकी हमारा प्रतिबद्धता है, उसको किया जाए, और भी चीजें एजुकेशनली बैकवर्ड जो कहते हैं, सही बात है। जितना ड्रॉप-आउट रेट जितना पढ़ाई की तालीम में हमारे मायनोरिटी कम्युनिटी का है, खासकर मुस्लिम मायनोरिटी कम्युनिटी का वह शायद ही वही और है, यह बात सही है, उसमें इस बारे में भी एजुकेशनली फैसिलिटी उनके एरियाज में बढ़ाने के लिए रंजी, नौकरी में बैकिंग एरियाज बढ़ाने के लिए, ट्रेनिंग देने के लिए जिन हुनरों में उनके पास काबिलियत है, यह सारे पॉवरिज हमारे पास हैं, हम यहां पर जो इंसाफ की बात है सदन में जरूर रखना चाहते हैं।

श्री शमीन हाशमी : प्रधान मंत्री जी, आप इजाजत दीजिएगा, तो एक बात अर्ज करूंगा। आपने कबूल किया है कि मुसलमान तालीम, सोशियलि और मुआशी

बैंकवर्ड हैं। हमने सिर्फ यह कहा कि डॉ० राम मनोहर लोहिया के प्रेशर में हमको एन्टापर बैंकवर्ड डिक्लेयर कर दोजिए, परसन्टेज हमारा बढ़ा दीजिए, 27 से बढ़ा दीजिए और मुसलमानों को कर दीजिए। अभा. औरत के मामले में आपने कहा कि इसके रिजर्वेशन पर हम गौर करेंगे। लेकिन मायनोरिटी के मामले में अच्छा-अच्छा वायदा कर दिया लेकिन रिजर्वेशन पर गौर करेंगे इस बात पर तो वायदा करते हो नहीं।

**श्री विश्वनाथ प्रताप सिंह :** आपको मना किया है मैंने मैं आज इस सदन में गंभीरता के साथ कह रहा हूँ कि यह समस्या पहले स्वीकार तो करनी चाहिए उसका रास्ता निकालने की बात है। रास्ता ऐसा निकालना है कि इंसाफ भी हो और प्रक्टिकली वह हो भी जाए। राम अवेश जो ने तो कई प्रश्नों का कन्सिडरेशन हमारी ओर से दे दिया है।

**श्री सैयद सिद्दीक रज़ी (उत्तर प्रदेश) :** डिप्टी प्राइम मिनिस्टर इन्हें बना दीजिए।

**श्री विश्वनाथ प्रताप सिंह :** आप डिप्टी क्यों कहते हैं, इस मैटर में वह प्राइम मूवर हैं। उन्होंने वही बात कही, उसका उत्तर भी हमने दे दिया है और बाकी जो इन्होंने कहा, उसका तो हम समर्थन करते हैं। एक बात शमीम हाशमी साहब ने कही यू० पी० के बारे में तो यू० पी० में इसी फैसले से हमारा अंतरा भी इसी और बाकी लोगों को फायदा हो जाएगा सुनिश्चित उन्होंने कहा कि महाराष्ट्र में नहीं है। मैं आपसे कहूंगा कि महाराष्ट्र की सरकार रिकमंडेशन दे, हम उसको स्वीकार करने को तैयार हैं।

**श्री रमकेश आलम (बिहार) :** आप यहां से अब तक नहीं कीजिएगा कोई स्टेट नहीं होगा।

**श्री विश्वनाथ प्रताप सिंह :** आप थोड़ी मदद कीजिए हमारी। एक प्रश्न था कि एजुकेशन इन्स्टीट्यूट्स में कब लागू करेंगे। पिछली बार आपने कहा था और यह ठीक बात आप कहते हैं कि शिक्षा में हम जब तक नहीं उभरेंगे

तब तक नीकरियों में ये लोग कैसे आधेंगे तो हमने कहा है कि पहले फेज में हम लोग पब्लिक सेक्टर और इसमें लगा देंगे। फेज वन तो अभी शुरू हुआ है। राम नरेश जी, इसमें हमारी मदद कीजिए कि फेज वन खत्म हो और दद फेज टू पर आ जा सकें।

**श्री राम नरेश यादव :** जब तक एजुकेशन में लागू नहीं होगा तब तक उसका कोई असर नहीं होगा।

**श्री विश्वनाथ प्रताप सिंह :** मेरा ख्याल है कि मैंने सभी मुख्य प्रश्नों का उत्तर दे दिया है। मैं आप सभी माननीय सदस्यों का धन्यवाद करता हूँ।

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE Regarding Rampant corruption mismanagement and malpractices in Nationalised Banks and action taken by Government in the matter—contd.

THE DEPUTY CHAIRMAN: I will now take up the Calling Attention. Mr. Gurudas Das Gupta.

(Interruptions)

SHRI VIREN J. SHAH (Mararashtra): I submit that the Calling Attention cannot be finished in 20 minutes now. We can take it up tomorrow.

THE DEPUTY CHAIRMAN: Till the Calling Attention the House can sit. We have some time. We will finish it Shri Gurudas Das Gupta. (Interruptions).

SHRI GURUDAS DAS GUPTA: Madam, while raising the Calling Attention I had dealt with the problem of low productivity of bank credit, on the misdirection of bank finances, indiscipline in banks and growing mismanagement, alone with the poor health of banking investment. Now, Madam, I call upon the Minister kindly to assure the House that he is going to end the politicalisation of banks. Madam, let me... (Interruptions)